

30/100

**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05**

(DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No. 161/02

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SECTION OFFICER (Judl.)

FROM No. 4
(SEE RULE 42)

GENERAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

ORDER SHEET

Original Application No. 161/12002
Misc Petition No. _____
Contempt Petition No. _____
Review Application No; _____

Applicants. Kamaleswari Sonowal

-Vs-

Respondant(s) H.O.P. Govt

Advocate for the Applicant(s) Mr. M. Khatarnian
Mr. N. Bora, P. Boruah

Advocate for the Respondat(s) Case :
B. C. Pathak for Respondt. No. 205.

Notes of the Registry	Date	Order of the Tribunal
	21.5.02	List on 23.5.2002 for admission.
76574670 20.5.2002 to W/mmp A	mb 23.5.02	Member <u>K. Ushahy</u> Vice-Chairman <u>[Signature]</u>
	mb 23.5.02	List on 4.6.2002 alongwith all temporary status cases. Vice-Chairman <u>[Signature]</u>
No. written statement has been filed.	mb 4.6.02	List on 9.7.02 to enable the respondents to file written statement. Member <u>K. Ushahy</u> Vice-Chairman <u>[Signature]</u>
	lm 9.7.02	List on 13.8.02 to enable the respondents to file written state- ment. Member <u>[Signature]</u> Vice-Chairman <u>[Signature]</u>
No. wks has been filed.	lm 12.8.02	Member <u>[Signature]</u> Vice-Chairman <u>[Signature]</u>

N

13.8.2002 List the case again on 11.9.2002 to enable the respondents to file written statement as prayed by Mr. B.C. Pathak, learned Addl. C.G.S.C.

K. C. Sharma
Member

[Signature]
Vice-Chairman

bb

No. wks has been filed.

11.9.02 Mr. B.C. Pathak, learned Add. C.G. S.C. appearing on behalf of the Respondent prayed for time for filing written statement. Prayer is allowed. List again on 9.10.2002 for written statement.

[Signature]
10.9.02

No. wks has been filed

[Signature]
Vice-Chairman

[Signature]
8.10.02

mb

9.10.02 No written statement so far filed by the respondents. List again on 10.11.2002 for written statement on the prayer made by Mr. B.C. Pathak, learned Addl. C.G.S.C. for the respondents.

No written statement has been filed.

K. C. Sharma
Member

[Signature]
Vice-Chairman

[Signature]
13.11.02

mb

20.11.02 The respondents are yet to file written statement. Further threeweeks' time is allowed to the respondents to file written statement. List on 13.12.2002 for orders.

No.

K. C. Sharma
Member

[Signature]
Vice-Chairman

mb

13.12.02 List on 14.01.2003 to enable the respondents to file written statement as prayed by Mr. B.C. Pathak, learned Addl. C.G.S.C. for the respondents.

No written statement has been filed.

[Signature]
24.1.03

[Signature]
Vice-Chairman

mb

14.1.2003. Due to vacation, the case is adjourned to 27.1.2003. M.L.

27.1.03 Present : The Hon'ble Mr. Justice D.N. Chowdhury, Vice-Chairman.

The Hon'ble Mr. S.K. Hajra Administrative Member.

Put up the matter again on 10.2.2003 to enable Mr. B.C. Pathak, learned Addl. C.G.S.C. for the respondents to obtain necessary instructions on the matter.

No. W/S has been filed.

27/2/03

Member

Vice-Chairman

mb

10.2.03

The respondents are yet to file written statement. The matter relates to conferment of temporary status. The case therefore be listed for hearing. The applicant may file respondents may file written statement in the meantime List on 28.3.03 for hearing.

27/3/03
Written statement has been filed by the respondents NO 1-5.

NS
27/3/03

Vice-Chairman

pg

28.3.2003

Mr. N. Borah, learned counsel for the applicant stated that he has received the written statement ^{only today} shortly and he wants to file rejoinder. The case is accordingly adjourned. List on 21.4.2003. The applicant may file rejoinder, if any.

No. rejoinder has been filed.

21/4/03

Member

Vice-Chairman

mb

22-4-03

Rejoinder submitted by the applicant.

22/4/03

21.4. Court did not set today. The case is adjourned to 24.4.2003.

24.4. There is a precedence. The case is adjourned to 29/4/2003.

ms
A

29.4.2003

Heard Mr N. Borah, learned counsel for the applicant. Mr B.C. Pathak, learned Addl. C.G.S.C. stated that in view of the facts incorporated in the rejoinder of the applicant, he is awaiting for some instructions and accordingly prays for a short adjournment. Put up again for hearing on 21.5.03. Mr Pathak may obtain necessary instructions.


Vice-Chairman

nkm

23.5.2003

Mr. B.G. Pathak, learned Addl. C.G.S.C. appearing on behalf of the respondents prays for time to obtain instruction on the rejoinder, filed by the applicant. Prayer is allowed. The case is thus adjourned. List again on 10.6.2003 for hearing.

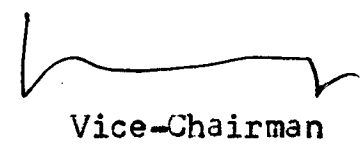

Vice-Chairman

mb

10.6. Single Bench did not sit today. The case is adjourned to 20.6.2003
Mr. Anand

20.6.2003

Adjourned on the prayer of learned counsel for the applicant. List again on 23.6.2003 for hearing.


Vice-Chairman

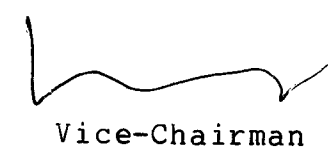
mb

15.7.2003

Copy of the Judge has been sent to the office for issuing the line to the applicant as well as to the Addl. C.G.S.C.
AS

23.6.2003

Heard the learned counsel for the parties. Hearing concluded. Judgment delivered in open court, kept in separate sheets. The application is disposed of. No order as to costs.


Vice-Chairman

nkm

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

O.A. / ~~XXXX~~ No. . 161. . . of 2002

23.6.2003
DATE OF DECISION

Shri Kamaleswar Sonowal APPLICANT(S).

Mr M. Khataniar, Mr N. Bora and
Mr D. Boruah ADVOCATE FOR THE
APPLICANT(S).

- VERSUS -

The Union of India and others RESPONDENT(S).

Mr B.C. Pathak, Addl. C.G.S.C. ADVOCATE FOR THE
RESPONDENT(S).

THE HON'BLE MR JUSTICE D.N. CHOWDHURY, VICE-CHAIRMAN

THE HON'BLE

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the judgment is to be circulated to the other Benches ?

Judgment delivered by Ho'ble Vice-Chairman



X

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No.161 of 2002

Date of decision: This the 23rd day of June 2003

The Hon'ble Mr Justice D.N. Chowdhury, Vice-Chairman

Shri Kamaleswar Sonowal
S/o Late Jiten Sonowal,
Village- Nalanichuk, P.O.- Boginadi,
District- Lakhimpur, Assam.Applicant

By Advocates Mr M. Khataniar,
Mr N. Bora and Mr D. Boruah.

- versus -

1. The Union of India, represented by the Secretary, Telecommunication, New Delhi.
2. The Chairman-cum-Managing Director, Bharat Sanchar Limited, New Delhi.
3. The Chief General Manager Assam Circle, Telecommunication, Guwahati.
4. The Telecom District Manager, Tezpur SSA, Tezpur, Assam.
5. The Divisional Engineer Telecom, North Lakhimpur, Lakhimpur.Respondents

By Advocate Mr B.C. Pathak, Addl. C.G.S.C.

.....

O R D E R (ORAL)

CHOWDHURY. J. (V.C.)

This is one more case for conferment of temporary status. Here the applicant claims that he was appointed as a casual labourer in the Office of the S.D.O.T./S.D.O.P., North Lakhimpur since November 1995, but he was engaged as a Part time Typist. According to the applicant he has received salary from 1995 onwards till 1998. In 1998, according to the applicant, he came to know of his termination on 25.8.1998, but he did not receive any


termination order. The applicant contended that as per the policy decision, he was entitled to be considered for conferment of temporary status as on 1.8.1998 in lieu of his services rendered in the Department since 1995. In support of his contention the applicant also referred to a number of documents which were, however, vehemently opposed by the respondents. The respondent authority, in some cases, disputed the authenticity of the documents. The respondent authority further contended that because of the ban order the applicant could not be engaged. If he was engaged by some authority that would not confer any right on the applicant for conferment of temporary status.

2. I have heard Mr M. Khataniar, learned counsel for the applicant and also Mr B.C. Pathak, learned Addl. C.G.S.C. at length. On evaluation of the materials on record, it is difficult to issue any proper direction on the respondents for conferment of temporary status. Some of the documents, though suggest that the applicant rendered service under the respondents for some period, even then, with the scanty materials it would not be possible to issue any direction on the respondents for conferment of temporary status. However, the fact remains that the authority utilised the service of the applicant, may not be in strict compliance with the official norms.

3. On overall consideration of the matter I am of the opinion that it is a case in which the respondent authority can itself take care of the situation and consider the case of the applicant sympathetically against any future vacancy either in Group 'C' or 'D' in accordance with law on priority basis. While considering the case of the applicant it is expected that the authority,.....

authority shall, undoubtedly, keep in mind the service rendered by the applicant in the department and if necessary, consider his case by relaxing his age, keeping in mind the services rendered by the applicant in the department for the period mentioned.

Subject to the observations made above the application stands disposed of. There shall, however, be no order as to costs.


(D. N. CHOWDHURY)
VICE-CHAIRMAN

nkm

DISTRICT: LAKHIMPUR

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
GAUHATI BENCH

O.A NO. 161 / 2002

BETWEEN

Sri Kamaleswar Sonowal.

...Applicant.

- Versus -

The Union of India and others.

...Respondents.

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(NIRAN BORAH)

Signature of the
Advocate.

For use in the Tribunals' Office.

Date of filling:

Registration No.:

Signature.

DISTRICT: LAKHIMPUR.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:
GUWAHATI BENCH.

O.A. No..... /2002

IN THE MATTER OF: -

Sri Kamaleswar Sonowal.
S/o - late Jiten Sonowal.
Vill. - Nalanichuk.
P.O.- Boginadi
Dist. - Lakhimpur, Assam.

LAST EMPLOYED:

As a Part time Casual Labour,
typist (2 hours daily) in the
office of the S.D.O.T/S.D.O.P,
North Lakhimpur, since ~~November~~²³
95 to ~~January~~ 2000.

...Applicant.

- Versus -

1. The Union of India
(Represented by the
Secretary, Telecommuni-
cation, Sanchar Bhawan,
New Delhi)
2. The Chairman-cum-Managing
Director, Bharat Sanchar
Ltd., Sanchar Bhawan, New
Delhi.

Contd..

*Filed by the applicant
Sri Kamaleswar Sonowal
through Niran Bank.
Dewocater*

Sri Kamaleswar Sonowal

3. The Chief General Manager, Assam Circle, Telecommunication, Guwahati-7.
4. The Telecom District Manager, Tezpur SSA, Tezpur, Assam.
5. The Divisional Engineer Telecom, North Lakhimpur, Lakhimpur.

...Respondents.

DETAILS OF APPLICATION:

1. Particulars of the Order :The instant application is against which the directed against the order application is made. dated 26-03-99 issued by the TDM Tezpur and against the action of the respondent is not considering the case of the applicant for regularisation of their respective services pursuant to guideline and direction of the Hon'ble Supreme Court by which under the similar fact situation like that of the applicant above named been benefited and against the illegal termination of the services of the applicant.
2. Jurisdiction of the Tribunal. :The applicant declares that the subject matter of the order against which he wants redressal is within the jurisdiction of the Hon'ble Tribunal.

Sri Kamalakar Sen

3. Limitaion.

:The applicant further declares that the application is within the limitation period prescribed in Section 21 of the Administrative Tribunal Act 1985.

4. FACTS OF THE CASE:

4(a) That, the applicant is a citizen of India and he is a permanent resident of village Nalanichuk under Lakhimpur district. He belongs to the Schedule Tribes (Plains) community and he passed the H.S.L.C Examination in 1989 and also passed the Type Writing Diploma from 'Type Writing Training Institute' Boginadi, North Lakhimpur in 1992.

The copies of the H.S.L.C passed certificate 1989, Type Writing Diploma and Caste certificates is annexed hereto marked as ANNEXURE - A, B & C respectively.

4(b) That, the applicant was appointed since November 1995 as a Part time (Typist) Casual Labour in the office of the S.D.O.T./S.D.O.P North Lakhimpur since November 1995 and received regular salaries from aforesaid office under the Telecom Department. The applicant works in the S.D.O.P office Lakhimpur from last several years.

✓ The copies of the engagement of Casual labour and bill of areas Wages w.e.f. 01-11-1995 to 31-12-2000 in respect of D.R.M. of S.D.O.T. North Lakhimpur is annexed here to and marked as Annexure - 'D' series. (Page-13)

Contd..

for Kamal Kumar Sinha

4(c) That, similar situated casual labours of the Department of Telecommunication has moved this Hon'ble Tribunal for regularisation of their services by filing O.A. No.302/96 and O.A. No.299 / 96 (All India Telecom Employee Union Line and Staff & Group-D, Assam Circle Guwahati and others -Vs- The Union of India and others). The Hon'ble Tribunal in Judgment and order dated 18-8-97 has discussed the relevant notification issued by the Department of Telecommunication proposing to confer status of Temporary Employees to confirmed them phase wise and was please to pass interalia the following orders-

"I am of the opinion that the present applicants who are similarly situated are also entitled to get the benefit of the Scheme of Casual Labours (grant of temporary status and Regularisation) prepared by the Department of Telecom. Therefore, I direct the respondents to give the similar benefit as had been extended to the casual labours working under the Department of Post as per Annexure - 3 (in O.A. No.302/96) and Annexure - 4 (in O.A. No.299/96) to the applicants respectively and this must be done as early as possible and at any rate within a period of 3 months from the date of receipt of copy of this order".

A copy of the aforesaid order and judgment dated 18-8-97 is annexed here to and marked as Annexure - 'E'. (Page-17)

4(d) That, the applicant respectfully states that similar situated approach this Hon'ble Tribunal for redressal of their grievances. In O.A. No.184/99, (Sri Prabin Chandra Dolley and others - Vs - the Union of

Contd..

Sri Kamalakar Sen

India) the applicant approaches this Hon'ble Tribunal for regularisation of their services in the same line of the applicants in O.A. No.299/96 and O.A. No.302/96. Unfortunately the applicant could not approach the Hon'ble Tribunal due to the financial constraints as well as untimely death of his father.

4(e) That, the applicant respectfully states that pursuant to the orders of this Hon'ble Tribunal dated 18-8-97 and others the applicants in O.A. No.302/96, 299/96 were regularised as D.R.M. and awarded Temporary Status.

4(f) That, the applicant respectfully states that despite clear direction of the Hon'ble Tribunal in O.A. No.299/96 and 302/96 for regularisation of the similarly situated persons including the applicant as D.R.M. (Temporary Status), the case of the petitioner has not been considered.

4(g) That, the applicant comes to know by his officials that the applicant has been terminated consequent upon a telephonic discussion on 25-8-98 and he has not received any termination letter till date. The applicant has been engaged informally.

4(h) That, the applicant respectfully states that he had submitted several representations before the authority for re-engagement as Casual Mazdoor as Typist, one such representation was submitted to the Telecom District Manager, Telegraph on 21-06-2000. However, no action on his representations including that of 11-11-98 has been taken.

A copy of the aforesaid representation dated 11-11-98 is annexed hereto and marked as ANNEXURE - 'F'. (Page-20).

4(i) That, the applicant respectfully states that he worked more than 240 days in every year since November 1995 till December 2000.

Contd..

15
✓
Sri Kamaldeep Sonwal

23/8/98

✓

4(j) That, the applicant respectfully states that as per rules the Casual Workers (Part time 2 hours daily) who have been engaged for more than 480 days per total of 2 year and are converted to be regularised as full time casual Mazdoor.

A copy of the similar situated Part time Casual Labour converted to Full time Casual Labour are annexed hereto and marked as ANNEXURE - 'G'.

4(K) That, it may be mentioned that there are still 172 posts of Casual Labour is still there unfilled after accommodating about 672 Casual Labours, who are situated similarly to that of the applicant/petitioner.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISION:

5.1. For that, prima-facie the action/inaction on the part of the Respondent is illegal so far as termination of the service of the applicant is concerned that too without assigning any reason and hence the same is liable to be set aside.

5.2. For that, denial of benefit of the Scheme to the Casual workers whom the applicant Union represent in the instant Case is prima-facie illegal and arbitrary and same is liable to be set aside.

5.3. For that, it is the settled law that for who some principles have been laid down in a Judgment extending certain set of employees, the said benefits are required to be extended to the similarly situated employees without requiring them to approach the court again and again. The Central Government should set an example of a model employee by extending the said benefit to the applicants.

5.4. For that, the discrimination meted out to the member of the applicant is not extending the benefit of the scheme and in not treating his at par with Posted

Contd..

14
Sri Namal Kumar Sankar

employee is violative of Act. 14 and 15 of the Constitution of India.

5.5. For that, the respondents could not have deprived of the benefits of aforesaid scheme which has been applicable to their fellow employees which is also violative of Act. 14 & 15 of the Constitution of India.

5.6. For that, the issuance of the order dated 8-4-2000 by the respondents so far it relates to retrenchment of the services of the applicant is illegal, arbitrary and violative of the principles of natural justice.

5.7. For that, in any view of the matter the action/inaction of the respondents are not sustainable in the eye of law and liable to be set aside and quashed.

6. DETAILS OF REMEDIES EXHAUSTED:

That, the applicant declare that he have exhausted all the remedies available to him and there is no alternative remedy available to him.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING IN OTHER COURT:

That, the applicant further declare that some similarly situated casual labours of the Department of Telecommunication has moved this Hon'ble Tribunal for regularisation of this services by filling O.A 184/99 (Sri Prabin Doley and others -Vs- the Union of India). The Hon'ble Tribunal by Judgment and order dated 18-8-97, has discussed the relevant notification issued by the Department of Telecommunication proposing to confer status of Temporary employees and confirm them phase wise and also relied on the Judgment of the Apex Court. Thereafter, the some of the employees were regularised by terminating services of the applicant in a most illegal and arbitrary manner. The applicant due to illness of his mother and due to his financial constraint could not file any case earlier along with some of his colleagues. But

Contd..

Sri Kamalender Sonawar

still the petitioner is not late in preferring the appeal as he is pursuing the matter with the Department.

8. RELIEF SOUGHT FOR:

Under the facts and circumstances stated above, the applicant most respectfully prayed that the instant application be submitted, records be called for and after hearing the parties of the cause or causes that may be shown and on perusal of the records, be grant the following relieves to the applicant.

- 8.1. To direct the respondents to extend the benefits of the applicant and to regularise his service.
- 8.2. To direct the respondents to allow the applicant to continue in his respective service.
- 8.3. To direct the respondents to extent the benefits of the scheme to the applicant particularly who have joined in the year 1996 taking in the consideration the Hon'ble Ernakulam Bench Judgment and to regularise his service.
- 8.4. Cost of application.
- 8.5. Any other relief/relieves to which the applicant is entitled to under the facts and circumstances of the case and deem fit and proper.

9. INTERIM ORDER PRAYED FOR:

Pending disposal of this application the applicant prays for an interim order directing the respondents to allow the applicant to continue in his post of casual labour in the Telecommunication Department as a Typist till the disposal of this Original Application or keep one post vacant to accommodate the petitioner as the applicant's post is not filled up till date.

10.

11. PARTICULARS OF IPO:

1. I.P.O. No.: - 76574670
2. DATE : - 20-05-2002
3. PAYABLE AT: - GUWAHATI.

12. LIST OF ENCLOSURE: As stated in the 'INDEX'

No V 93
Jan 2002

18
for Kamalakar Sonowal

VERIFICATION:

I, Sri Kamaleswar Sonowal, S/o - late Jiten Sonowal, aged about 30 years, working as a Casual Mazdoor (Typist) in the office of the S.D.O. (P) Telecommunication Department, North Lakhimpur, do hereby solemn verify that the statements made in paragraphs..4(l.d.e.,t,g,r,k)..., are true to my knowledge, and those made in paragraphs .4(a,b,c,h,j..) are being matters of records, which I believe to be true and rest are my humble submission before the Hon'ble Tribunal. I have not suppressed any material facts.

And I sign this verification, on this day of 21st May 2002, at Guwahati.

Sri Kamaleswar Sonowal

APPLICANT.

M. K. Kakati - A

Board of Secondary Education, Assam

011672



1989

High School Leaving Certificate Examination

(Date of announcement of result 22.7.89)

I Certify that *Kamaleswar Lomual*

Roll *J-77* No. *37* duly passed the High School

Leaving Certificate Examination, 1989 of this Board and was

placed in the *Third* Division.

His / Her date of birth is *14/05/73*

certified to be true

Advocate
GUWAHATI, ASSAM

REGISTRAR II

Attested
B. D. GUPTA
B.S./N. 11/370
Lakhimpur-781 001
(DILIP KR. KAKATI)
SECRETARY

TYPE WRITING TRAINING INSTITUTE

Boginadi, North Lakhimpur.

Govt. Regd.

Estd. 1990

Sl. No— 116

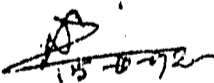
Date— 15-10-92

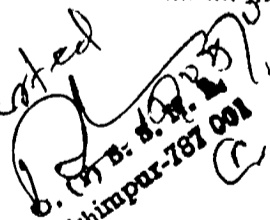
Certified that Sri / Smti Kamal Kumar Sonowal
 Son / Daughter / Wife of Shri Jiten Sonowal resident of
 Village Boginadi Nalanchok P. O. Boginadi
 Dist. Lakhimpur State Assam has duly
 completed his / her training in the trade mentioned below and have passed
 the Final Diploma Examination on 7-10-92.

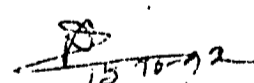
Trade taught: - TYPE WRITING (ENGLISH / ASSAMESE)

Merit in Final Test Examination... E(42) A(31) W.P.M.


General Conduct... Good


 15-10-92
 Tutor-in-charge

Attested

 15-10-92
 B. D. B. S. N. L. 1
 North Lakhimpur-781 001


 15-10-92
 Principal
 Type Writing Training Institute

Certified to be
 true copy


 Advocate.

Book No.

Cast Certificate

Page No-

1879

ALL ASSAM TRIBAL SANGHA

REGD. NO. 501/1976-77

Hd. Office, Tribal Rest House
Paltan Bazar, Gauhati-781008

LAKHIMPUR DISTRICT TRIBAL SANGHA, N. LAKHIMPUR

No. L. D. T. S/NL 87/6879 ... Dated North Lakhimpur 28.7.85

This is to certify that Shri/Shrimati/Kumari Kamaleswar Sonowal
Son/daughter/Wife of Sri/Late Jiten Sonowal ... of Village/Town ...
Fagaldohi ... Mauza Karlon ... Sub-Division N. Lakhimpur
District Lakhimpur of the State of Assam, belongs to the Sonowal
Tribe which is recognised as Scheduled Tribes (plains) under the constitution (Scheduled
Tribes) Orders, 1950 as amended by the Sch. Castes and Sch. Tribes Lists (Modification)
order 1956, and Scheduled Caste and Sch. Tribes orders (Amendment) Act. 1976.

Shri/Shrimati/Kumari Kamaleswar Sonowal and his/her family ordinarily
reside in Village/Town Fagaldohi ... P. S. N. Lakhimpur of
N. L. Sub-Division in Lakhimpur District of the State Assam.

Rs. 5.00 Countersigned by :

Deputy Commissioner
Lakhimpur, North Lakhimpur.

[Signature]
Commissioner
Lakhimpur.

[Signature]
President/Secretary
Dist. Tribal Sangha, Lakhimpur. N.I.

[Signature]
S. D. Bora B. S. N. 1
North Lakhimpur-781008

Certified to be
True copy.

[Signature]

Advocate

Certified that Sri. Kannaladwar Srinivas
S/O of Sri/Late Jyoti Srinivas
 Vill Madani Chalk P.O. Bogmal
 District. Lakshmi worked/has been working in
 the Telecommunications Department as a unauthorised casual labour under my
 control for (as a typist)

 works etc.

Details of working days are as follows .

- (1) Nov/95 — 251 days — 2 hrs — Per day —
- (2) Dec/96 — 241 — 2 hrs — Per day —
- (3) Jan/97 — 231 — 2 hrs — Per day —
- (4) Feb/98 — 216 — 2 hrs — Per day —
- (5) Jan/99 — 245 — 2 hrs — Per day —
- (6) Jan/2000 — 110 — 2 hrs — Per day —

I have seen him engaged as casual
 typist - in this office since 1995 to
 Jan/2000 & payment was made under
 ACR-17

S.S.S.
 (S/O) S.DOP/Noth (Lakshmi)

Certified to be true
 copy.
Ab
 Advocate

Certified that Mr. Kamal Kumar Sengupta

...../..... ..Patna ..Sonrwal.....

VIII ..Nalanda ..P.O. ..Bagelwadi.....

District ..Patna ..work/has been working in

the Telecommunications Department as a casual labour under my

control for ..S.D.P./sonr.....

works etc. |

Details of working days are as follows .

- ① Nov / 95 - 251 days : 2 hrs per day
- ② Dec / 96 - 241 " : 2 Hrs "
- ③ Jan / 97 - 231 " : 2 Hrs "
- ④ Jan / 98 - 245 " : 2 Hrs "
- ⑤ Jan / 99 - 245 " : 2 Hrs "
- ⑥ Jan / 2000 - 110 " : 2 Hrs "

certified to be true copy

I have seen him engaged as Casual Typist in this office since 1995 to January 2000 & payment was made under A.C.B-17.

S.D.P./sonr

Certified that Sri. Kamal Kumar Das
S/O S/A/Late Jiten Dasgupta.....
 VIII ..Kantani...Cheruk...P.O. ..Bagnardi.....
 District ..Lakshimpur.....work/has been working in
 the Telecommunications Department as a casual labour under my
 control forS.D.O. (A) N. K. Das.....

 works etc.

Details of working days are as follows .

I have seen him engaged as
 casual Typist in this office since
 1995 to Jan/2000 & Payment was
 made under AEG-17

Certified to be
 true copy
 Ab
 Advocate.

Ab
 (B.K. Dasgupta)
 35-2
 S.D.O. (A) N. K. Das

-17-

~~18~~ 28
19

22

ANNEXURE - B.E.

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
Original Application No. 299 of 1996.

and
302 of 1996

Date of Order: This the 18th day of August, 1997.

Justice Shri D.K. Baruah, Vice-Chairman.

O.A. No. 299 of 1996.

All India Telecom Employees Union,
Line Staff and Group-D,
Assam Circle, Guwahati & Others, ... Applicants.

- Versus -

Union of India & Ors. ... Respondents.

O.A. No. 302 of 1996.

All India Telecom Employees Union,
Line Staff and Group-D,
Assam Circle, Guwahati & Others. .. Applicants.

- Versus -

Union of India & Ors. ... Respondents.

Advocate for the applicants: Shri B. K. Sharma
Shri S. Sharma
Advocate for the respondents: Shri A. K. Choudhury
Addl. C.C.S.C.

ORDER

BARUAH J. (V.C.)

Both the applications involve common question of law and similar facts. In both the applications the applicants have prayed for a direction to the respondents to give them certain benefits which are being given to their counter parts working in the Postal Department. The facts of the cases are :

1. O.A. No. 302/96 has been filed by All India Telecom Employees Union, Line Staff and Group-D, Assam Circle, Guwahati, represented by the Secretary Shri J. J. Mishra and also by Shri Upen Pradhan, a casual labourer in the office of the Divisional Engineer, Guwahati. In O.A. 299/96, the case has been filed by the same Union and the applicant No. 2 is also a casual labourer. The applicant No. 1 in O.A. 299/96 represents the interest of the casual labourers referred to Annexure-A to the Original Application and the applicant No. 2 is one of the labourers in Annexure- A. Their grievances are:
2. They are working as casual labourers in the Department of Telecom under Ministry of Communication. They are similarly situated with the casual labourers working in the Department of Postal Department under the same Ministry. Similarly the members of the applicant No. 1 are also casual labourers working in the telecom department.

Certified to be
True copy.
Advocate

.... 2.

They are also similarly situated with their counter parts in the postal Department. They are working as casual labourers. However, the benefits which had been extended to the casual labourers working in the Postal Department under the Ministry of Communications have not been given to the casual labourers of the applicants Unions. The applicants state that pursuant to the Judgment of the Apex Court in daily rated casual labourers employed under Postal Department vs. Union of India & ors. reported in (1983) in Sec. 122 the Apex Court directed the department to prepare a scheme for absorption of the casual labourers who were continuously working in the department for more than one year for giving certain benefits. Accordingly a scheme was prepared by the Department of Posts granting benefit to the casual labourers who had rendered 240 days of service in a year. Thereafter many writ petitions had been filed by the casual labourers, working under the department of Telecommunication before the Apex Court praying for directing to give similar benefits to them as was extended to the casual labourers of Department of Posts. Those cases were disposed of in similar terms as in the judgement of Daily Rated Casual Labourers (Supra). The Apex Court after considering the entire matter directed the Department to give the ~~xxx~~ similar benefit to the casual labourers working under the Telecom Department in similar manner. Pursuant to the said judgment the Ministry of Communication prepared a scheme known as "Casual Labourers (Grant of Temporary Status and regularisation) Scheme" on 7.11.89. Under the said scheme certain benefits had been granted to the casual labourers such as conferment of temporary Status, Wages and Daily Rates with reference to the minimum of the pays scale etc. Thereafter, by a letter dated 17.3.93 certain clarification was issued in respect of the scheme in which it had been stipulated that the benefits of the scheme would be confined to the casual labourers engaged during the period from 31.3.1985 to 22.6.1988. On the other hand the casual labourers worked in the Department of Posts as on 21.11.1989 were eligible for temporary Status. The time fixed as 21.11.1989 had been further extended pursuant to a judgment of the Ernakulam Bench of the Tribunal dated 13.3.1995 passed in O.A. No. 750/94. Pursuant to that judgement, the Govt. of India issued a letter dated 1.11.95 conferring the benefit of Temporary Status to the casual labourers. The present applicants being employees under the Telecom Department under the Ministry of Communication also urged before the concerned authorities that they should also be given same benefit. In this connection the casual employees submitted a representation dated 29.12.1993 before the Chairman Telecom Commission, New Delhi but to the knowledge of the applicant the said representation has not been disposed of. Hence the present application.

3. O.A. 299/95 is also of similar facts. The grievances of the applicants are also same.

4. Heard both sides, Mr. B. K. Sharma, learned counsel, appearing on behalf of the applicants in both the cases submits that the Apex Court having been granted the benefit of temporary status and regularisation to the casual labourers, should also be made available to the casual labourers working under Telecom Department under the same Ministry. Mr. Sharma further submits that the action in not giving the benefits to the applicants is unfair and unreasonable. Mr. A. K. Choudhury learned Addl. C.G.S.C. for respondents does not dispute the submission of Mr. Sharma. He submits that the entire matter relating to the regularisation of casual labourers are being discussed in the J.C.M. level at New Delhi, however, no decision had yet been taken. In view of the above, I am of the opinion that the present applicants who are similarly situated are also entitled to get the benefit of the scheme of casual labourers (grant of temporary Status and Regularisation) prepared by the Department of Telecom. Therefore, I direct the respondents to give the similar benefit as has been extended to the casual labourers working under the Department of Posts as per Annexure-3 (in O.A. 302/96) and Annexure-4 (in O.A. No. 299/96) to the applicants respectively and this must be done as early as possible and at any rate within a period of 3 months from the date of receipt copy of this order.

However, considering the entire facts and circumstances of the case. I make no order as to costs.

Sd/- Vice Chairman.

Certified to be
True copy
Sb
Advocate.

To,

The Chief General Manager, Telecom,
Assam Circle, Guwahati,
Near Bora Service,
Ulubari, Guwahati.

Date:- 21 Jun 2006

Sub:- Prayer for engagement of Casual Labour (T S M)

Respected Sir,

With due respect of I beg to state that the following few lines for your kind consideration and necessary action please.

Sir, I Shri Kamaleswar Sonowal was working as part time 2 hrs casual Typist daily S.D.O.T./S.D.O.P./ North Lakhimpur, since Nov/95 to Jan/2000 and payment was ACG-17 that period from Nov/95 to 31st Aug/98.

It is learnt from reliable source that some post of casual labour Mazdoor (TSM) are lying vacant in your Deptt. and going to be filled up soon.

I shall spare no pains to prove my worth if you kindly look into the matter for the post on your kind sympathetic consideration.

Thanking you Sir,

Yours Obidient,

Sri Kamaleswar Sonowal
(Sri Kamaleswar Sonowal)
Vill. Nalanichuk,
P.O. Baginadi
Dist. Lakhimpur, Assam.

Copy to:-

1. The Dy. G.M. Telecom/GHY for information and necessary action please.
2. The T.D.M./Tezpur, for information and necessary action please.
3. The D.E. (P&A) O/o TDM/Tezpur for information and necessary action please.
4. The D.E.T/North Lakhimpur for information and necessary action please.
5. The S.D.O.P./North Lakhimpur.
6. The Divisional Secretary, L/S Tezpur Division O/o TDM/ Tezpur.

*Certified to
be true copy.
Advocate*

Sri Kamaleswar Sonowal
(Sri Kamaleswar Sonowal)
Vill. Nalanichuk,
P.O. Boginadi
Dist. Lakhimpur, Assam.

GOVERNMENT OF INDIA
DEPARTMENT OF TELECOMMUNICATIONS
OFFICE OF THE CHIEF GENERAL MANAGER TELECOM
ASSAM CIRCLE: ULDAHARI, GUWAHATI

NO. ESTT-9/12/PC-1/6

Dated at Guwahati, the 04.11.99

In accordance with the instructions contained in D.O.T. New Delhi letter NO.269-13/99 - SIII dated 16.09.99, the head of concerned district / S.S.A. is hereby authorised to convert the part-time casual labourers presently working for 04 hours or more a day who have worked for atleast 240 days in the preceding 12 months into full time casual labourers. This will be applicable only to the extent of the number shown below against respective S.S.A. / District :-

1. Kamrup Telecom District	:: 02 (Two)
2. Nowgong S.S.A.	:: 04 (Four)
3. Tezpur S.S.A.	:: 09 (Nine)
4. Dibrugarh S.S.A.	:: 03 (Three)
5. Bongaigaon S.S.A.	:: 06 (Six)
6. Jorhat S.S.A.	:: 12 (Twelve)
TOTAL	:: 36 (Thirty-six)

9 persons

The conversion of the part time casual labourers into full time casual labourers as above will be further subject to the following :-

(a) As a one-time relaxation, part time casual labourers with 04 or more hours of duty per day who have worked for 240 days in the preceding 12 months may be converted into full time casual labourers. This will be applicable only to the extent of the numbers indicated against respective field units in the Annexure.

They should be engaged as casual labourers subject to suitability.

They should be engaged as casual labourers only where there is shortage of Group 'D' staff (i.e., existence of vacant Group 'D' posts after accounting for all S.S.A.s and existing full time casual labourers) and no posts should be created for the purpose.

In the event, there is no shortage in Group 'D' at the station where the part time casual labourers are to be engaged to work as full time casual labourers, the part time casual labourers will not be converted into full time casual labourers.

Appointment of part time casual labourers may be made as provided for under Rule 27 of the C.M.B. Vol. I. Under no circumstances should they be paid through muster roll.

The part time casual labourers will be engaged hereafter and any violation will result in disciplinary action.

(B. C. PAL)
Asst. Director Telecom(E&R)

The General Manager, Kamrup Telephones, Guwahati.
The Telecom District Manager,
Jorhat / Nowgong / Tezpur / Bongaigaon.

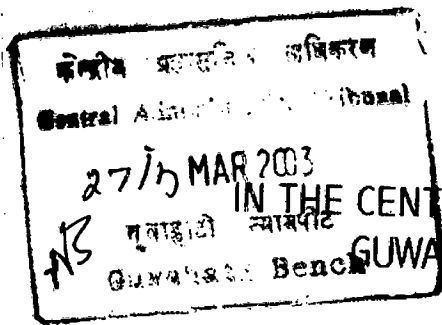
(B. C. PAL)
Asst. Director Telecom(E&R)

Copy to: ...
for information, guidance and key action
to be registered to hand
report on this matter
to this office

*Contributed to the
free copy
Ab
K. K. ...*

*DR PAL
30/11/99*

29/11/99



22

32

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH : GUWAHATI

Filed by:
B. C. Pathak 27/3/03
Addl. Central Govt. Standing
Central Administrative Tribunal
Guwahati Bench : Guwahati.

O.A. NO. 161/2002

Shri Kamaleswar Sonowal

... Applicant

-Vs-

Union of India & Others

... Respondents

(Written statements filed by the respondent no. 1,2,3,4 and 5)

The written statement of the above noted respondents are as follows :

1. That a copy of the O.A. No.161/2002 (hereinafter to referred to as the "Application") has been served on the respondents. The respondents have gone through the same and understood the contents thereof. The answering respondent is the Bharat Sanchar Nigam Limited (M/s BSNL) which has been represented by all the respondents no. 2 to 5, while the BSNL is representing the respondent no. 1 as assign and successor in interest.
2. That the statements made in the application, which are not specifically admitted by the respondents are hereby denied.
3. That before traversing the various paragraphs made in the application, the respondents beg to give a brief resume to the facts and circumstances of the case as under.
 - (a) The Govt. of India, Ministry of Communication, Department of Telecom, as a matter of government policy decision, brought some changes whereby the status of the petitioners were completely changed/altered giving rise to various legal

complications/ implications. In pursuance to the New Telecom Policy, 1999, Govt. of India with a view to corporatise the provisions, functions of the Department of Telecommunications (DoT) formed a company named and styled as the " Bharat Sanchar Nigam Limited" (hereinafter referred to as the "BSNL") with its detailed Memorandum of Association and the Articles of Association. The said company was registered with the Registrar of Companies under the Companies Act, 1956 on 15.9.2000. The necessary Certificate of Incorporation and the Certificate of Commencement of Business were also duly issued by the authorities. Thereafter, when the BSNL came into existence as a separate, distinct legal entity having its Board of Directors as the absolute and supreme authority to regulate the affairs of the said BSNL, the Govt. of India, Ministry of Communications, Deptt. Of Telecom. Services, brought out the Office Memorandum No. 2-31/2000-Resig dt.30.9.2000. By this O.M. the Govt. of India has transferred and assigned all the assets and liabilities and all the existing and subsisting contracts, agreements and Memoranda of Understanding of the Deptt. Of Telecommunications, Deptt. of Telecom. Services and the Deptt. Of Telecom. Operations to the said BSNL with effect from 1.10.2000. By the said O.M. the Govt. of India also made it clear that they have retained the function of policy formulation, licensing, wireless spectrum management, administrative control of PSUs, Standardization and Validation of equipment and P & D etc. By the said O.M. it was also made clear that the BSNL would be solely responsible for such contracts or agreements etc. and shall sue or be sued in such cases. The O.M. also made it clear that the BSNL shall conduct all such court cases as assign or successor in interest of the Government/ Deptt. Of Telecommunications and also implement such judgments, orders etc. in accordance with rules, regulations, directions of statutes. By the said O.M. it has also been made clear that in respect of matter relating to personnel (Govt. servants) pending before various Administrative Tribunals, High Courts and Supreme Court, the BSNL will defend as assigns or successor in interest as per existing rules till the time employees are on deemed deputation with the Company. This O.M. however, does not speak anything about the cases of the Casual labourers. A casual labourer is not a civil servant within the meaning of Article 310

and 311 of the Constitution of India or under rule 2(b) of the Central Civil Services (Pension) Rules, 1972.

The copies of the Certificate of Incorporation, Certificate of commencement of business, O.M. dt.30.9.2000 are annexed as ANNEXURE-1,2 and 3 respectively.

(b) That the BSNL is a State within the meaning of the Article 12 of the Constitution of India as it is an instrumentality /agency of the Govt. of India having deep and pervasive control over it. Unless the Govt. of India by issuing notification under section 14 (2) of the Central Administrative Tribunal Act, 1985 brings BSNL within the jurisdiction of the Central Administrative Tribunal, the Tribunal shall not have jurisdiction to try such matter related to conditions of service of employees of the BSNL from 1.10.2000 onwards. The Tribunal also can not exercise its power under section 14 (2) and (3) automatically.

It is indicative from the facts that the Govt. of India has conferred jurisdiction on the Tribunal by subsequent notifications to bring some societies like Kendriya Vidyalay Sangathan and autonomous bodies/corporations like University Grants Commission, ESIC etc. The writ petitioners crave the leave of this Hon'ble Court to allow them to place such records and rules at the time of hearing of the case. Some Benches of the Tribunal has already taken such views in such matter and held that the Tribunal shall have no jurisdiction over the BSNL. In cases (O.A. No.198/2001 and O.A 289/2001 (series)), the Calcutta and this Hon'ble Bench of the Tribunal has held that the Tribunal has no jurisdiction over the BSNL .

A copy of the order dt.1.3.2001 and 3.9.2002 passed in the O.A.No.198/2001 and 289/2001 are annexed as ANNEXURE-4 and 5 respectively.

(c) That the respondents state that the applicant was never engaged in any job of the department as alleged in the application. Moreover, the Government of India, Ministry of Finance vide their Office Memorandum No. 49014/16/89-Estt.

(C) dt. 26.2.1990 imposed a complete ban on engagement of casual workers for duties of Group C post. The post of typist falls in the category of Group C post. Moreover, the scheme known as the "Casual Labourers (Grant of Temporary Status and Regularization) Scheme of the Department of Telecommunications, 1989" does not apply to Group C post. Hence, the claim of the applicant is not at all tenable in the eye of law and he has no legally enforceable right.

The copy of the Ministry of Finance, Government of India O.M. dt. 26.2.90 is annexed as Annexure-6.

4. That with regard to the statements made in paragraph 1 of the application, the respondents state that in view of the above facts and circumstances and the provisions of law, there is no cause of action to justify the claim of the applicant and as such, the application is liable to be dismissed with cost.
5. That with regard to the statements made in paragraph 2 of the application, the respondents state that this Hon'ble Tribunal has no jurisdiction to try the matter in issue as no such jurisdiction has been extended to this Tribunal by the Government of India to bring BSNL under its jurisdiction.
6. That with regard to the statements made in paragraph 3, the respondents state that the petition is barred by limitation and therefore is liable to be dismissed.
7. That with regard to the statements made in paragraph 4(a), the respondents offer no comments as these are personal matter of the applicant.
8. That with regard to the statements made in paragraph 4(b), the respondents state that the applicant was neither engaged as part time typist nor in any job whatsoever by the respondents at any point of time. The certificates (as in Annexure -D series) are nothing but some false documents without any legal validity and which are manufactured only for wrongful gain. The respondents crave the leave of the Hon'ble court to direct the applicant to produce the

original copies of the said certificates and prove the genuineness of the same in the court of law. The certificates are not authentic and specific and more so issued by some unidentified persons without any authority, power or basis.

9. That with regard to the statements made in paragraph 4(c), 4(d), 4(e) and 4(f), the respondents state that the statements made in these paragraphs are not applicable in the case of the applicant as the applicant is not similarly situated with those in the said original application under reference and more so he was never engaged by the respondents for any job whatsoever.
10. That with regard to the statements made in paragraph 4(g), respondents state that the allegation of termination of the service of the applicant is baseless particularly, for the fact that he was never engaged by the respondents for any job at any point of time.
11. That with regard to the statements made in paragraph 4(h), the respondents state that they never received any such representation if there was any as claimed by the applicant and as such the question of taking any action did not arise for the respondents.
12. That with regard to the statements made in paragraph 4(i), the respondents state that as stated hereinabove the applicant was never engaged by the respondents. The respondents state that it is a clear case of criminal attempt to commit fraud with the help of forged documents. It is also clear from the own statements of the applicant that he has stated in para 4 that he was terminated on 25.8.98, whereas he claims that he completed 240 days in every year since 1995 till December, 2000. But the fact remains that he was never engaged by the respondents.
13. That with regard to the statements made in paragraphs 4(j) and 4(k), the answering respondents state that as stated above, the applicant has no legal right to come before this Hon'ble Tribunal as he was never engaged by the respondents in any job whatsoever in any point of time. Therefore it is a fit case

where this Hon'ble Tribunal would be please to dismiss the application with exemplary cost for filing a false case.

14. That with regard to the statements made in paragraph 5.1 to 5.7, the respondents state that under the above facts and circumstances of the case and the provisions of law the grounds shown by the applicants are not tenable in law and therefore, the application is liable to be dismissed with cost.
15. That with regard to the statements made in paragraph 6 and 7 of the application, the respondents have no comment to offer in view of the above facts and circumstances of the case.
16. That with regard to the statements made in paragraphs 8.1 to 8.5 and 9, the respondents state that in view of the facts and circumstances of the case and the provisions of law the applicant is not entitled to any relief whatsoever as prayed for and the application being filed without any cause of action or basis, is liable to be dismissed with cost.

In the premised aforesaid, it is, therefore, prayed that Your Lordship would be pleased to hear the parties, peruse the records and after hearing the parties and perusing the records shall also be pleased to dismiss the application with cost.

VERIFICATION

I, Shri S. C. Das, at present working as Asstt. Director (Legal) in the office of the Chief General Manager, Assam Circle, at Guwahati being competent and duly authorized do hereby solemnly affirm and state that the statements made in para 1, 2, 4 to 15 and 16 -, are true to my knowledge and belief, those made in paragraph - 3 -, being matter of records are true to my information derived therefrom and the rest are my humble submission before this Hon'ble Tribunal. I have not suppressed any material fact.

And I sign this verification on this 27th day of ^{March,} February, 2003 at Guwahati.

S. C. Das
27/2/03
(S. C. Das)

DEPONENT.

Asstt. Director (Legal)
R/o the Chief General Manager
Assam Telecom Circle, Guwahati-7

8-81-62

ANNEXURE : 7



सत्यमेव जयते

प्रारूप एक

Form 1

निगम का प्रमाण पत्र

Certificate of Incorporation

ANNEXURE : 4

39

सं०..... 55-107739 राक..... 19..... 22.....

No. 55-107730 of 2000-2001.....

मैं एतद् द्वारा प्रमाणित करता हूँ कि आज भारत संचार निगम लिमिटेड

कम्पनी अधिनियम 1956 (1956 का 1) के अधीन निर्गमित की गई है और यह कम्पनी परिसीमित है।

I hereby Certify that BHARAT SANCHAR NIGAM LIMITED.....

Is this day incorporated under the Companies Act, 1956 (No. 1 of 1956) and that the Company is limited.

मेरे हस्ताक्षर से आज ता०..... 24 भाद्रपद, 1922..... को दिया गया।

Given under my hand at..... NEW DELHI..... this..... FIFTEENTH.....

day of SEPTEMBER..... Two Thousand.....

(राकेश चन्द्रा)
कम्पनी रजिस्ट्रार
Registrar of Companies
रा. रा. क्षेत्र दिल्ली एवं हरियाणा
N.C.T. of Delhi & Haryana

Advocate
Date:

COMPANY NO. 55-107739



सत्यमेव जयते

ANNEXURE : 2

Certificate for Commencement of Business

व्यापार प्रारम्भ करने का प्रमाण-पत्र

Pursuant to section 149 (3) of the Companies Act. 1956

कम्पनी अधिनियम 1956 की धारा 149 (3) के अन्वय में

I hereby certify that the..... BHARAT SANCHAR NIGAM LIMITED

में एतद् द्वारा प्रमाणित करता हूँ कि..... भारत संचार निगम लिमिटेड

which was incorporated under the Companies Act. 1956 on

जो कि कम्पनी अधिनियम, 1956 के अन्तर्गत पंजीकृत की गई थी दिनांक 24 भाद्रपद, 1922

the..... FIFTEENTH..... day of... SEPTEMBER... 2000.....

and which has filed duly verified declaration in the

और जिस ने कि यथावत् निर्धारित प्रपत्र में सत्यापित घोषणा पत्र प्रस्तुत

prescribed form that the conditions of section

कर दिया है कि उस ने धारा 149 (2) (क) से (ग)

149 (2) (a) to (c) of the said Act. have been complied with is entitled

को सभी शर्तों को अनुपालन कर दिया है, अतः व्यापार आरम्भ करने का

to commence business

अधिकारी है।

Given under my hand at NEW DELHI

मेरे हस्ताक्षर से आज दिनांक..... 28 भाद्रपद, 1922

this..... NINTEENTH..... day of..... SEPTEMBER

TWO THOUSAND.....

को जारी किया गया।

(टी.पी. शर्मा)

उप कम्पनी रजिस्ट्रार

Dy. Registrar of Companies

रा. रा. क्षेत्र दिल्ली एवं हरियाणा

N.C.T. of Delhi & Haryana

nts
NO.
12
15
17
49
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61
66
67
75

No. 2-31/2000-Resig.
Government of India

Ministry of Communications
Department of Telecommunication Services

ANNEXURE 3

New Delhi, the 30th September, 2000.

OFFICE MEMORANDUM

Subject:- Transfer and assigning of existing and subsisting contracts, agreements and Memoranda of Understanding of the Department of Telecommunications, Department of Telecom. Services and Department of Telecom. Operations to Bharat Sanchar Nigam Limited.

In pursuance of New Telecom Policy 1999, the Government of India has decided to corporatise the service provision, functions of Department of Telecommunications (DoT). Accordingly, the undersigned is directed to state that the Government of India has decided to transfer the business of providing telecom services in the country currently run and entrusted with the Department of Telecom Services (DTS) and the Department of Telecom Operations (DTO) as was provided earlier by the Department of Telecommunications to the newly formed Company viz., Bharat Sanchar Nigam Limited (the Company) with effect from 1st October 2000. The Company has been incorporated as a company with limited liability by shares under the Companies Act, 1956 with its registered and corporate office in New Delhi.

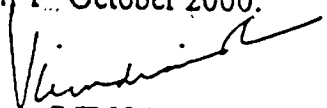
2. The Department of Telecom. Services and Department of Telecom. Operations concerned with providing telecom services in the country and maintaining the telecom network/telecom factories were separated and carved out of the Department of Telecommunications as a precursor to corporatisation. It is proposed to transfer the business of providing telecom services and running the telecom factories to the newly set up Company, viz., Bharat Sanchar Nigam Limited w.e.f. 1st October 2000. The Government has decided to retain the functions of policy formulation, licensing, wireless spectrum management, administrative control of PSUs, standardisation & validation of equipment and R & D etc. These would be responsibility of Department of Telecommunications (DoT) and Telecom Commission.

3. Government of India has decided to transfer all assets and liabilities, (except certain assets which will be retained by Department of Telecommunications required for the units and offices under control of DoT, to be worked out later on), to the Company with effect from 1st October 2000. All the existing contracts, agreements and MoUs entered into by Department of Telecommunications, Department of Telecom Services and the Department of Telecom Operations with various suppliers, contractors, vendors, companies and

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individuals in respect of supply of apparatus and plants, materials, purchases of land and buildings and supply of services, subsisting on date of transfer of business and/or required for operations of the Company and with subscribers of all types of services to be provided, by the Company, will also stand transferred and assigned to the Company with effect from 1st October, 2000. The Company will be solely responsible for honouring these contracts, agreements and MoUs for their due performance and in case of disputes to sue and be sued as the successor/assignee under the contract, agreement and MoU.

- * 4. The Company, Bharat Sanchar Nigam Limited will file suitable required appearances/memos in all pending cases before the Courts, Tribunals, Arbitrators, Adjudicators in all matters except issues of licensing; and policymaking which are with the Department of Telecommunications. The Company may get substituted or become an additional party as the case may be, or just conduct the cases as assigns or successor in interest of the Government/Department of Telecommunications, as permissible. This may, in so far practicable, be completed by 31st December 2000.
- 5. In respect of matters relating to personnel (Government servants) pending before various Administrative Tribunals, High Courts and Supreme Court the Company will defend as assigns or successor in interest as per existing rules till the time employees are on deemed deputation with the Company.
- 6. Any judgement/order/award delivered by an Authority/Tribunal/Court/Arbitrator in respect of all the matters described there shall be implemented in letter and spirit by the Company, in accordance with rules, regulations, directions and statutes.
- 7. These instructions will come into force with effect from 1st October 2000.


(VINOD VAISH)

Secretary to the Government of India

To

To

- 1. The Secretary DoT and Chairman Telecom Commission.
- 2. The Secretary, DTS.
- 3. The Secretary, DTO and Member(Prodn.) Telecom Commission.
- 4. Member(Finance) Telecom Commission.
- 5. Member(Services) Telecom Commission.
- 6. Member(Technology), Telecom Commission.
- 7. Additional Secretary(T) and Secretary Telecom Commission
- 8. Joint Secretary(T), DoT.

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43

9. Joint Secretary(A), DoT.
10. OSD Corporatisation (DoT) with request to bring it to the notice of the Board of Directors of Bharat Sanchar Nigam Limited.
11. All Chief General Managers of Telecom Circles, Metro Districts, Project Circles, Maintenance Regions, Telecom Stores, Railway Electrification Projects with request to communicate these orders to all units working under their administrative control.
12. All Principal Chief Engineers / Chief Engineers - Civil and Electrical Wings, with request to communicate these orders to all units working under their administrative control.
13. Chief Architects - Chennai, Calcutta and Mumbai, with request to communicate these orders to all units working under their administrative control.
14. All Chief General Managers - Telecom Factories, with request to communicate these orders to all units working under their administrative control.
15. Sr.DDG(TEC)
16. Sr.DDsG- (BW)/(ARCH.)/(ELECT.)
17. Sr.DDG(ML) - with request to communicate these orders to all PSUs working under their administrative control.
18. Sr.DDG(IC & A)
19. Executive Director, C-DOT.
20. Sr.DDG(Vigilance), DoT
20. DDG(Pers.)

Copy to:-

1. PS to Minister of Communications
2. PS to Minister of State for Communications
3. All Advisers, DoT.

Copy also to:-

1. Bharat Sanchar Nigam Limited.

Ar. No. 12

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

ANNEXURE B

No. O.A. 198 of 2001

Present: Hon'ble Justice R.H. Roy, Vice-Chairman
Hon'ble Mr. S.P. Singh, Administrative Member

BISWANATH BANERJEE
VS
UNION OF INDIA & ORS.

For the applicant : Mr. B.K. Mandal, counsel
For the respondents : Mr. M.S. Banerjee, counsel

Heard on : 1.3.2001 Order on : 1.3.2001

ORDER

R.N. Roy, V.C.

1. Counsel for both sides are present. This case is relating to the Department of Telecom which has now become a corporate body. Bharat Sanchar Nigam Limited is definitely a corporate body under the Government of India within the meaning of Article 12 of the Constitution. But that has not been notified till today and therefore, this court has no jurisdiction to entertain such petition.

2. Accordingly, the O.A. is disposed of as 'not maintainable' at the stage of admission.

The applicant may approach the appropriate forum in respect of his grievances made in this O.A. No order as to costs.

MEMBER(A)



VICE-CHAIRMAN

Handwritten notes and signatures at the bottom right, including 'Copies to be prepared', 'Court file', and 'Ar. No. 12'.

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Applications No. 289/2001, 364/2001, 366/2001, 372/2001, 403/2001, 109/2002 and 160/2002.

Date of Order : This the 3rd Day of September, 2002.

The Hon'ble Mr Justice D.N.Chowdhury, Vice-Chairman.

The Hon'ble Mr K.K.Sharma, Administrative Member.

O.A. 289 of 2001

- 1. Sri Dondi Ram Gayan,
 - 2. Sri Gobin Nath,
 - 3. Sri Joy Gopal Das,
 - 4. Sri Kandeswar Konwar.
 - 5. Md Abdul Gafar Choudhury,
 - 6. Sri Thanu Ram Jha,
 - 7. Md. Abul Kalam and
 - 8. Sri Anup Bora
- By Advocate Sri S.Sarma. . . . Applicants

- Versus -

Union of India & Ors. . . . Respondents

By Advocate Sri A.Deb Roy, Sr.C.G.S.C.

O.A. 364 of 2001

Sri Deb Kumar Rai . . . Applicant
By Advocate Sri S.Sarma.

- Versus -

Union of India & Ors. . . . Respondents.

By Sri B.C.Pathak, Addl.C.G.S.C.

O.A. 366 of 2001

Sri Jun Das, . . . Applicant
By Advocate Sri S.Sarma.

- Versus -

Union of India & Ors. . . . Respondents

By Sri A.Deb Roy, Sr.C.G.S.C.

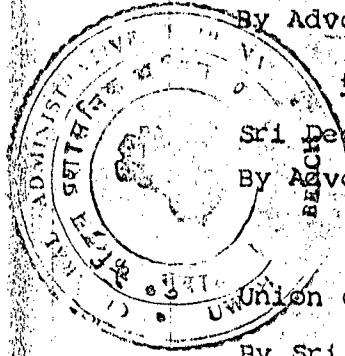
O.A. 372 of 2001.

Sri Khitish Deb Nath . . . Applicant
By Advocate Sri S.Sarma

- Versus -

Union of India & Ors. . . . Respondents.

By Sri A.Deb Roy, Sr.C.G.S.C



O.A. 403 of 2001

1. Md Nurmahammad Ali,
 2. Md Sahabuddin Ahmed,
 3. Md Alamid Choudhury,
 4. Md Harimurraman Ali,
 5. Sri Benudhar Das and
 6. Md. Tafik Ali . . . Applicants
 By Advocate Sri B.Malakar
 - Versus -

Union of India & Ors. . . Respondents.
 By Sri A.Deb Roy, Sr.C.G.S.C.

O.A. 109 of 2002

Sri Dilip Kumar Tante . . . Applicant
 By Advocate Sri N.Borah.
 - Versus -

Union of India & Ors. . . Respondents
 By Sri A.Deb Roy, Sr.C.G.S.C.

O.A. 160 of 2002

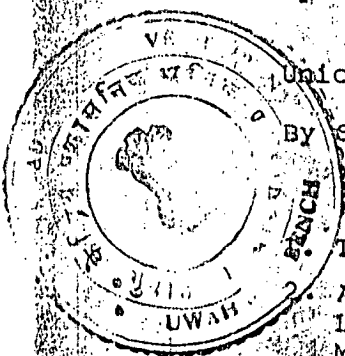
Th. Subendra Singh
 2. All India Telecom Employees Union
 Line Staff and Group-D,
 Manipur Division, Imphal
 represented by Divisional Secretary,
 Sri M.Kulla Singh . . . Applicants.
 By Advocate Sri S.Sarma.
 - Versus -

Union of India & Ors. . . Respondents.
 By Sri B.C.Pathak, Addl.C.G.S.C.

O R D E R

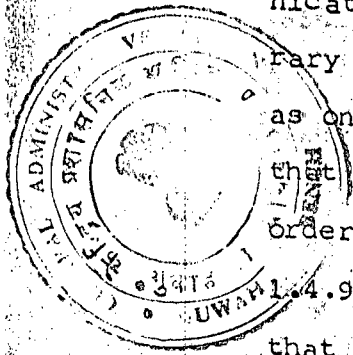
CHOWDHURY J.(V.C)

The issue involved in these cases pertains to conferment of temporary status in the light of the scheme prepared by the Telecom Department pursuant to the decision of the Supreme Court in Ram Gopal and others vs. Union of India and others dated 17.4.90 in Writ Petition(C) No. 1280 of 1989. Keeping in mind the plight of the casual

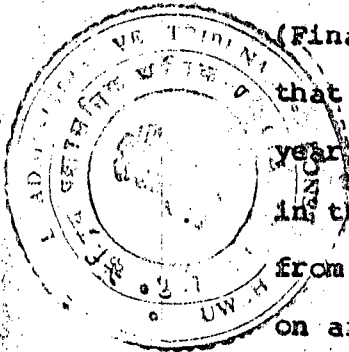


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labourers the Supreme Court in the above mentioned case directed the authority to prepare a scheme on rational basis for absorbing as far as possible casual labourers those who continuously worked for more than one year in the telecom department. The department of Telecom also followed the suit and prepared a scheme of conferment of temporary status on casual labourers who were employed and have rendered continuous service for more than one year in the telecom department. Accordingly the scheme known as "Casual Labourers (Grant of Temporary Status and Regularisation) Scheme 1989" was prepared. By order dated 1.9.99 the Government of India, Department of Telecommunications mentioned about its approval on grant of temporary status to the casual labourers who were eligible as on 31.3.97. By the said communication it was clarified that the grant of temporary status to the casual labourers order dated 12.2.99 would be affective with effect from 1.4.97. By the said communication it was also clarified that the persons would be eligible for conferment of temporary status who were eligible as on 1.8.98. It may be mentioned that the said communication was issued to the authorities for judging the eligibility on 1.8.98 and did not naturally mean that one was to be in service on the date prescribed. on 1.8.98, what was insisted was to attain the eligibility. Numerous applications were filed before us for conferment of temporary status in the light of the scheme. In some of the cases we directed the authority to consider the cases and to pass appropriate order. In some of the cases the authority passed orders rejecting their claim. Against which the aggrieved person moved this Tribunal by way of these applications. In some of the applications written



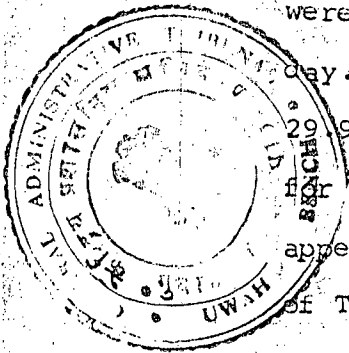
statements were filed and some documents also annexed. On assessment of documents it appears that there was no conformity with the findings reached by the authority alongwith the records produced regarding their engagements. In some cases records indicated that they were engaged for more than 240 days, whereas in the finding they were shown that they did not served for 240 days. In our opinion the matters requires a fresh re-consideration by a responsible authority so that cases of eligible casual labourers are fairly considered. To cite example with the case of O.A.372/2001 the Verification Committee report dated 12.3.02 was shown to us. The Committee consisting of S.C.Tapadar, D.E.(Admn), N.K.Das, C.A.O (Finance) and G.C.Sharma, ADT(Legal) verified and mentioned that the applicant did not complete 240 days in a calender year, whereas again column No. of days yearwise/monthwise in the Annexure the authority referred to his engagement from August 97 to August 98 which comes around 240 days on arithmatical calculation. By another verification committee meeting dated 12.3.2002 consisting of M.C.Pator, D.E(Admn), N.K.Das, C.A.O(Finance) and S.C.Das, ADT(Legal) Circle Office, Guwahati. The committee stated that the applicant completed 45 days in 1994, 20 days in 1995, 24 days in 1996, 15 days in 1997 and one day in April, 1998. The documents contradict itself. We are of the opinion that such type of enquiry or verification committee does not inspire confidence, it was seemingly done in sloven and slip shod fashion. On the other hand it should be entrusted to a responsible authority who would act rationally and responsively. After all it involves to the livelihood of persons concerned and the commitments of the Government.



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We have perused

background story of the scheme which itself reflected the approval of the authority for absorption of those people for giving the benefit of Government of India at the instance of the Supreme Court. The counsel for the respondents however pointed out that there is a big change in the administrative ^{set up} of the Telecom department. Referring to the new telecom policy of the Government of India 1999, whereby it decided to corporatise the Telecom department ^{through} Bharat Sanchar Nigam Limited and stated that the matters are now within the domain of the BSNL. We are basically concerned in these applications as to the absorption of those casual labourers who were worked under the telecom department as on 1.8.98 and who were eligible for grant of temporary status as on that day. The office memorandum No.269 94/98 STN.II dated 29.9.2000 itself indicated the commitment of the authority for regularisation of the casual labourers. It also appears from the communication issued by the department of Telecommunication dated ^{13.5.02} 3.9.2002 which expressed its concern for resolving the situation. Mr. B.C.Pathak, learned Addl.C.G.S.C sought to raise a question of maintainability in some of the cases where BSNL is a party. BSNL since not notified under Section 14(2), the Tribunal has no jurisdiction to entertain the matter. In these applications the real issue is absorption of the casual labourers those who worked under the telecom department from 1.8.98. The respondents, more particularly, Telecom department committed to its policy for regularisation of such employees. In the circumstances we are of the opinion it will be a fit case to issue appropriate direction to the department of Telecom and the Chief General Manager, Assam Telecom Circle, Guwahati to take appropriate steps for considering the case of these applicants afresh by constituting a responsible committee to go through it for ^{all} once for/ and

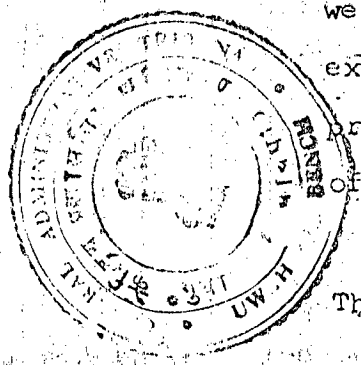


29.9.

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scan their records and if in the end it found these people really fulfilled the requirement it will issue appropriate direction to the concerned authority for conferment of temporary status and their absorption as per the scheme. It is expected that the authority shall take appropriate steps after verifying the records and pass appropriate order by notifying these persons concerned. This exercise shall not be confined only to the applicants and the authority shall also deal with the cases left out from the process and examine their case independently. The matters are old one therefore we expect that the authority shall act with utmost expedition and complete the exercise as early as possible preferably within four months from the date of receipt of this order.

With these the applications stand disposed of. There shall, however, be no order as to costs.



Sd/ VICE CHAIRMAN
Sd/ MEMBER (ADM)

TRUE COPY

A. K. Jang
Section Officer (Judicial) 28/10/2022
Central Administrative Tribunal
Banshal Road, Gurgaon
K.S. 28/10/2022

regular establishment in that office/establishment without any further reference to the Employment Exchange.

- (iii) Casual labourers recruited in an office/establishment direct, without reference to the Employment Exchange, should not be considered for appointment to regular establishment unless they get themselves registered with the Employment Exchange, render, from the date of such registration, a minimum of two years' continuous service as casual labour and are subsequently sponsored by the Employment Exchange in accordance with their position in the register of the Exchange. (See Paragraph 3 below for one time relaxation.)

3.2 A casual-labourer may be given the benefit of 2 years' continuous service as casual labourer if he has put in at least 240 days (206 days in the case of offices observing 5 days week) of service as a casual labourer (including broken periods of service) during each of the two years of service referred to above.

[G.I., M.F., O.M. No. F. 8 (2)-Estt. (Spl.) 60, dated the 24th January, 1961; M.H.A., O.M. No. 6/52/60-Estt. (A), dated the 16th February, 1961; No. 16/10/65-Estt. (D), dated the 2nd December, 1966; No. 14/1/68-Estt. (C), dated the 12th February, 1969 and D.P. & A.R., O.M. No. 49014/19/84-Estt. (C), dated the 26th October, 1984.]

4. Regularization of service of casual workers, not recruited through Employment Exchange before 7-5-1985, in Group 'D' posts

4.1 The services of casual workers may be regularized in Group 'D' posts in various Ministries/Departments, etc., subject to certain conditions, in terms of the general instructions issued by this Department. One of these conditions is that the casual workers concerned should have been recruited through the Employment Exchange. Sponsorship by the Employment Exchange being a basic and essential condition for recruitment under the Government, it has repeatedly been brought to the notice of the various administrative authorities that recruitment of casual workers should always be made through the Employment Exchange. It has, however, come to the notice of this Department that in certain cases these instructions were contravened and casual workers were recruited otherwise than through the Employment Exchange. Though these persons may have been continuing as casual workers for a number of years, they are not eligible for regular appointment and their services may be terminated any time. Having regard to the fact that casual workers belong to the weaker section of the society and termination of their services will cause undue hardship to them, it has been decided, as a one time measure, in consultation with the Director-General, Employment and Training, that casual workers recruited before the issue of these instructions may be considered for regular appointment to Group 'D' posts, in terms of the general instructions, even if they were recruited otherwise than through the Employment Exchange, provided they are eligible for regular appointment in all other respects.

4.2. It is once again reiterated that no appointment of casual workers should be made in future otherwise than through the Employment Exchanges.

If any deviation in this regard is committed, responsibility should be fixed and appropriate departmental action taken against the official concerned.

[G.I., D.P. & T., O.M. No. 49014/18/84-Estt. (C), dated the 7th May, 1985.]

5. Ban on engagement of casual workers for duties of Group 'C' posts

There is a complete ban on engagement of casual workers for performing duties of Group 'C' posts and hence no appointment of casual workers should be made in future for performing duties of Group 'C' posts. If any deviation in this regard is committed, the administrative officer in charge in the rank of Joint Secretary or equivalent will be held responsible for the same.

[G.I., M.F., O.M. No. 49014/16/89-Estt. (C), dated the 26th February, 1990.]

6. Payment of wages to unskilled casual workers in Archaeological Survey of India

It has been decided that the unskilled casual worker whose nature of work is the same as that of the regular employees may be paid at the rate of 1/30 of Rs. 750 plus DA for work of 8 hours a day with effect from 7-6-1988. The guidelines issued by the Department of Personnel and Training should be strictly observed. On a reference made to them, it has been clarified as under—

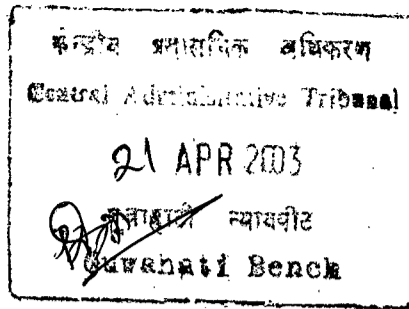
- (i) The persons on daily wages on regular nature of work should not be engaged. In case casual workers have been engaged to do duties of regular nature, they shall have to be paid at the minimum time-scale of pay plus DA for work of 8 hours a day.
- (ii) The casual workers are required to be paid for the day on which they actually perform duties.
- (iii) If the casual worker is called for duty on a holiday, he will have to be paid for that day. In case this holiday happens to be paid holiday for the casual worker that he will have to be allowed additional wages for the duty for that holiday.
- (iv) The practice of engaging a casual worker on his weekly off day should be avoided. The question of allowing paid weekly off to casual workers in the offices following five days week work pattern is under consideration of the Department of Personnel and Training.

As for revision of rates in respect of skilled labour is concerned, the matter is being examined separately and the orders will be issued shortly.

[G.I., Archaeological Survey of India, O.M. No. 27-1/86-Admn. III, dated the 15th December, 1988.]

7. Scheme for Grant of Temporary Status and Regularization of Casual Workers

The guidelines in the matter of recruitment of persons on daily wage basis in Central Government offices were issued vide this Department's



Filed by the applicant
Sri Kamaleswar Sonowal
through Niram Baruah
Advocate. S
21-4-03

DISTRICT: LAKHIMPUR.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:
GUWAHATI BENCH; GUWAHATI

IN THE MATTER OF: -

Sri Kamaleswar Sonowal.

..... Applicant.

-Versus-

The Union of India & others.

..... Respondents.

-AND-

IN THE MATTER OF: -

A Rejoinder-in-Opposition filed by the applicant Sri Kamaleswar Sonowal against the Written Statement in O.A. No.161/02.

(Rejoinder-in-Opposition)

I Sri Kamaleswar Sonowal, S/O late Jiten Sonowal, resident of village Nalanichuk, Dist.- North Lakhimpur, Assam do hereby solemnly affirm and state as follows:-

1. That, I am the applicant in the O.A. No.161/02. A copy of the Written Statement was served on me by the respondents on 27-02-2003. I have gone through the said Written Statement and

understood the contents thereof. The statements which are not specifically admitted by me are to be taken as denied.

2. That, in regard to the Statements made in paragraphs 1, 2 & 3 (a & b) are no comment on thereon. However, the deponent does not admit anything which is not borne out by and/or inconsistent with records.

3. That, in regards to the statements made in paragraph 3(c) of the *Written Statement* the deponent categorically denies that he was never engaged in any job of the department. The deponent respectfully states that the deponent was engaged since January 1995 as Casual Labour without any break. The deponent respectfully states that his services were the deponent being a diploma holder in type writing, he was engaged for doing the typing works since his initial engagement in January 1995. Be it stated here that under the respondent authorities some other casual labours were also at times engages for doing typing works due to dearth of regular typist. The deponent categorically states that he has been continuously engaged as casual labour and he was getting his wages regularly from January 1995 to 1998.

Copies of communication letter No.E-10/98-99/49 dated 15-07-98 showing him engagement of a casual labour as typist is annexed hereto and marked as ANNEXURE - I.

Copies of the receipts of salary from 01-01-97 to till December 1998 are annexed hereto and marked as ANNEXURE - IA to I Z 18 (Page - 6 to 51)

4. That, in regards to paragraphs 4, 5, 6 & 7 of the Written Statement are no comment thereon.

5. That, in regards to paragraph 8 of the Written Statement the deponent categorically denies the same. The deponent respectfully reiterates what has been stated in paragraph 3(c) herein above.

6. That, regards to paragraphs 9 & 10 of the Written Statement the deponent has no comment thereon.

7. That, in regards to paragraph 11 of the Written Statement the deponent categorically denies the same. The deponent respectfully reiterates what has been stated in paragraph 3(c) herein above.

8. That, in regards to statement made in paragraph 12 of the Written Statement the deponent categorically denies the same. The respondent authority has resorted to un-truths and falsehood to mislead the Hon'ble Tribunal. In fact respondent authority has committed an offence under the Contempt of Court Act by misleading the Hon'ble Tribunal. Be it stated here that the Assistant Director Telecom (Estt.) by his letter No. Estt. 9/12/Part II/93 dated 6th June 2002 addressed to the Telecom District Manager, Tezpur regarding to submit in specific performa within 15th June 2002 for submission of the complied report to the Headquarter within a

stipulated time. Thereafter the SDE (HRD & Vig) Tezpur by his letter No.X-38/CMPI/VOL 02-03/14 dated 14-06-02 addressed to the SDOT, Lakhimpur sent the aforesaid letter dated 06-06-02 requesting him to submit the required information before 19-06-02. On receipt of the aforesaid letter dated 14-06-02 the SDOT, B.S.N.L, Lakhimpur furnished the required information and documents including the applicant's application namely Sri Kamaleswar Sonowal.

Copies of the aforesaid letters dated 06-06-2002, 14-06-2002 & 19-06-02 is annexed hereto & marked as ANNEXURE - II, IIA,

& IIB respectively. II C, II D, II E, II F respectively.
(Page - 52 to 61)


9. That, as regards to the contents of paragraph 13 of the Written Statement the deponent respectfully states that he has a good case and the Hon'ble Tribunal would be graciously be pleased to grant the relief/s for the application.

10. That, as regards the contents of paragraph 14, 15 & 16 the deponent has no comment thereon.

11. That, the statement made in this rejoinder and in paragraphs 1, 2, 4, 5, 6, 7, 9 & 10 are true to my knowledge, there made in paragraphs 3 & 8 are matters of records and the rest are my respectful submission before this Hon'ble Tribunal.

And I set my hand on this Re-joinder on behalf of all the applicants, today the 21st day of April 2003 at Guwahati.

Identified by:


(MIRANBARAN)
Advocate.

Kanakeswar Sonowal
DEPONENT

47-6
Mr - 'A'

DEPARTMENT OF TELECOMMUNICATIONS

Corr. 22

From

To

The T.D.M./Tezpur

Tezpur-784001

No.: -E-10/98-99/49

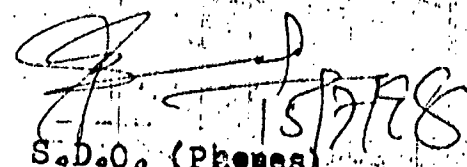
Dated at 'NMP' the 15th July 98 .

Subject: -Engagement of part time
Typist in between SDOP and
SDOT/office North Lakkimpur .

Please refer to the subject mentioned above, it is intimated that a part time Typist has engaged between SDOP and SDOT/NMP Office daily 4 Hrs . As this two office has running without engagement of any typist. It is also intimated that most of the ~~approx~~ dealing assistant were posted from operative staffs . They have no idea with the type writer. Both the officers have facing difficulties to run the day-to-day office typical work, smethly without having a typist .

On the above circumstances it is requested to sanction for engagement of P.T. typist @ daily 4 hrs, in between this two office from 1st July/98 .

Your approval may please be accorded accordingly .


S.D.O. (Phones)

North-Lakkimpur .

Certified to be True


Advocate.

48 - 7 -

Duplicate copy

Annexure 1A
28

A.C.G.-17

DEPARTMENT OF
TELECOMMUNICATIONS

The of 10-04-1995

Voucher No.

Received from S DOT/CMP

The sum of Rupees One thousand two hundred and

On account of Paid to Sri. Casual Temp. Typist for the month of April/95

Rs. 1200/-

Witnessed Payment

Sign. of Witness



Sanjiv Kumar

Sign. of Payee

Certified to be True

[Signature]

Advocate.

49 - 8 -

Annex - 1B 9

A.C.G.-17

DEPARTMENT OF TELECOMMUNICATIONS

The of 10-05-1945

Voucher No.

Received from SGT/MP

the sum of Rupees two thousand two hundred only.

in account of ^{paid to Sri} Casual temp. typist for the month of May/45

₹ 2000/-

Witnessed Payment

Signature of Witness

Signature of Payee



Signature of Payee

Certified to be True

Signature of Advocate

Advocate.

DEPARTMENT OF TELECOMMUNICATIONS

The of 08-06-1975.....

Voucher No.

Received from SPOT/COM

The sum of Rupees One thousand two hundred only

On account of Casual Temp. Typist for the month of June 1975

Rs 1200/-

Witnessed Payment

Sign. of Witness

Kannan



Sign. of Payee

Certified to be True

Advocate

Duplicate copy

A.C.G.—17

DEPARTMENT OF
TELECOMMUNICATIONS

The of 13 - 7 - 1975.....

Voucher No.

Received from *SEPT / N M*

The sum of Rupees *one thousand two hundred only*

On account of *paid to Sm. Casual Temp. typist for the month of July/75*

Rs. ~~1200/-~~

Witnessed Payment

Kan... 

Sign. of Witness *[Signature]*

Sign. of Payee

Certified to be True *[Signature]*

Advocate.

- 11 - 52 -
Duplicate copy
Annex 1D
52

A. C. G.—17

DEPARTMENT OF
TELECOMMUNICATIONS

The of 14-08-1975

Voucher No.

Received from Sgt T/S/MP

The sum of Rupees One thousand two hundred only

On account of Paid to Son
Casual Temp. Typ for the month of

Rs 1200/-

Witnessed Payment

Sign. of Witness

Sign.



Sign. of paye

Certified to be True Copy

Advocate.

Duplicate copy - 12-53-

Ann - 1E

63

A.C.G.-17

DEPARTMENT OF TELECOMMUNICATIONS

The of 15-09-1975

Voucher No.

Received from *SEP / 10 MP*


The sum of Rupees *One thousand two hundred only*

On account of *paid to me / Earned Temp. Typist for the month of Sep/75*

Rs. *1200/-*

Witnessed Payment

Sign. of Witness: *[Signature]*

Kam  *Received*
Sign. of Payee

Certified to be True *[Signature]*
Advocate.

Duplicate Copy

- 13- 54-

Ann- 1F

69

A.C.G.-17

DEPARTMENT OF TELECOMMUNICATIONS

The of 9-10-1975

Voucher No.

Received from *Scot/Scup*

The sum of Rupees *one thousand two hundred only*

In account of *paid to Scup casual temp. grat - for the month of Oct/75*

~~Rs. 1200/-~~

Witnessed Payment

Kam. Sincet



Sign. of Witness

[Handwritten signature]

Sign. of Payee

Certified to be True

[Handwritten signature]

Attocate

-14-55-
Duplicate Copy

Annex - 14
6

A.C.G.-17

DEPARTMENT OF
TELECOMMUNICATIONS

The of 10-11-1975.....

Voucher No.

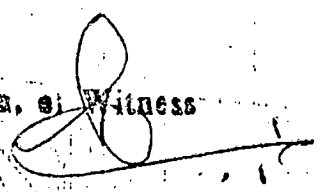
Received from S/O T. S. RAO

The sum of Rupees Five thousand
Two hundred only


On account of ^{paid to him} Casual temp. typist
for the month of Nov 1975

Rs. ~~1200~~ =

Witnessed Payment

Sign. of Witness


Kama  Sonowal
Sign. of payee

Certified to be True


Advocate.

Duplicate Copy - 15-56-

Anx - 1 H
66

A.C.G.-17

DEPARTMENT OF
TELECOMMUNICATIONS

The of 9-12-1925

Voucher No.

Received from SGT / CAMP

The sum of Rupees Two thousand two hundred only paid to Smt

In account of Casual Temp. Typist for the month of Dec/25

Rs. 2200/-

Witnessed Payment

Name of Payee



Sign. of Witness

Sign. of Payee

Certified to be True

Advocate.

- 16 -
Duplicate Copy - 57 - Ann - 1
I

A. C. G. - 17

DEPARTMENT OF
TELECOMMUNICATIONS

The of 11-01-1926

Voucher No.

Received from SGT PAMP

The sum of Rupees One thousand two hundred only

On account of casual temp. typist for the month of Jan/26

Rs. ~~1200~~ 1200

Witnessed Payment



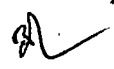
Sign. of Witness



Anna ...

Sign. of Payee

Certified to be true



Advocate

-17- 58- Duplicate copy

Amx - 15
68-29

L.G.-17

DEPARTMENT OF
TELECOMMUNICATIONS

of 11-02-1996

Voucher No.

Received from *Govt Serv*

sum of Rupees *One thousand two hundred only*
Paid to son
account of *Casual Temp. Typist*
for the month of Feb/96

~~1200/-~~

Witness Payment

[Signature]
Witness

Kumari  *[Signature]*
Sign. of payee

Certified to be true copy
[Signature]
Advocate

Duplicate copy

-18-59-

Ann - 'I' K'

69

A. C. G. - 17

DEPARTMENT OF
TELECOMMUNICATIONS

The of *11-2-1946*

Voucher No.

Received from *S. O. T. Kemp*

The sum of Rupees *five thousand two hundred only*

On account of *casual temp. typist for the month of March 1946*

~~Rs. 1200/-~~

Witnessed Payment

[Signature]

Signature of Witness



Xam... [Signature]

Signature of Payee

Certified to be True

[Signature]

Advocate.

-19-60- / Annex-12

A. C. G.—17

DEPARTMENT OF TELECOMMUNICATIONS

The of 10-4-1960

Voucher No.

Received from SGT RAMP

The sum of Rupees One thousand two hundred only

In account of Casual temp. typist for the month of April/60

~~Rs 1200/-~~

Witnessed Payment

[Signature]

Sa. of Witness

[Signature] [Stamp] [Signature]

Sign. of Payee

Certified to be true

[Signature]

Advocate.

Duplicate copy

A.C.G.-17

DEPARTMENT OF
TELECOMMUNICATIONS

The of 9-5-1976

Voucher No.

Received from SOT SAMP

The sum of Rupees One thousand two hundred only

On account of School Temp. Typist for the month of May 1976

Rs. 1200/-

Witnessed Payment

[Signature]

Sign. of Witness



Kam [Signature] Senoid

Sign. of Payee

Certified to be true

[Signature]

ADVOCATE

Duplicate copy

- 21 - 62 -

Ann - 1 N
✓

A. C. G. - 17

DEPARTMENT OF
TELECOMMUNICATIONS

The of 10-6-1976

Voucher No.

Received from SDOT/NMP

The sum of Rupees One thousand
two hundred only.

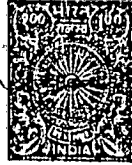
On account of casual Temp. Typist
for the month of June/76

Rs. 1200/-

Witnessed Payment



Sign. of Witness



Kam and

Sign. of Pay

Certified to be True



Advocate,

-22-63-

Ann - 10

73

A. C. G.-17 Duplicate copy
DEPARTMENT OF
TELECOMMUNICATIONS

The of 10-07-1996

Voucher No.

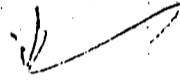
Received from SDOT/NMP

The sum of Rupees One thousand
two hundred only

On account of casual Temp Typist
for the month of July/96

Rs. 1200/-

Witnessed Payment



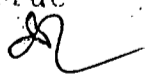
Sign. of Witness



Handwritten signature of the payee

Sign. of Pay

Certified to be True



Advocate.

23-64r

Ans-1p

Duplicate copy

X4

C. G.—17

DEPARTMENT OF TELECOMMUNICATIONS

The of 10-8-1996

Voucher No.

Received from SDOT/NMP

The sum of Rupees One thousand two hundred only.

In account of Casual Temp Typist for the month of Aug/96

Rs. 1200/-

Witnessed Payment

Kama Sanyal



Sign. of Witness

Sign. of Payee

Certified to be True

[Signature]

Advocate.

- 24 - 65 -
Duplicate copy

Ann-19
25

A. C. G.--17

DEPARTMENT OF
TELECOMMUNICATIONS

The of 09-9-1976

Voucher No.

Received from SDOT/NMP

The sum of Rupees one thousand
two hundred only.

On account of Casual Temp Typist
for the month of
Sept/76

Rs. ~~1200/-~~

Witnessed Payment

Kan... Jand



Sign. of Witness

Sign. of Payee

Certified to be True

[Signature]

Advocate.

A. C. G.—17

—25-66

Annex-1 R

DEPARTMENT OF
TELECOMMUNICATIONS

The of 09-10-1996

Voucher No.

Received from SDOT/NMP

The sum of Rupees One thousand
two hundred only

On account of Casual Temp Typist
for the month of Oct/96

Rs. 1200/-

Witnessed Payment

Sign. of Witness

Kam  Saini

Sign. of Payee

~~Duplicate copy~~

Certified to be True

Advocate.

- 20 - 67 -

Nov - 15

C.O.-17 Duplicate copy
DEPARTMENT OF
TELECOMMUNICATIONS

of 9-11-1996

Voucher No.

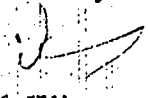
Received from SDOT/NMP

The sum of Rupees one thousand two hundred only

in account of casual Temp Typist for the month of Nov/96

1200/-

Witnessed Payment

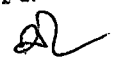


Sign. of Witness

Ramesh  *signed*

Sign. of payee

Certified to be True *by*



Advocate.

-27-68-

Ann-17

A.C.G.-17 ^{duplicate copy}
DEPARTMENT OF
TELECOMMUNICATIONS

18

The of 9-12-1976

Voucher No.

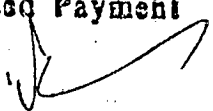
Received from SDO-T/NMP

The sum of Rupees one thousand
two hundred only

On account of casual Temp Typist
for the month of Dec/76

Rs 1200/-

Witnessed Payment




Sign. of Witness



K. Sena

Sign. of Payee

Certified to be true



Advocate.

- 28 - 69 -

Ann 10

Duplicate copy

A. C. G.-17

DEPARTMENT OF TELECOMMUNICATIONS

The of 9-01-1997

Voucher No.

Received from SDOT/MMP

The sum of Rupees one thousand two hundred only

On account of ^{paid to go} casual Temp typeset for the month of Jan/97

Rs. 1200/-

Witnessed Payment

Kan...  *...*

Sign. of Witness

Sign. of Pay

Certified to be True Copy

[Signature]

Advocate.

A. C. G.-17

DEPARTMENT OF
TELECOMMUNICATIONS

The of 10-02-1997

Voucher No.

Resolved from SDOT/NMP

The sum of Rupees One thousand two hundred only.

On account of ^{Paid to Sri} Casual Temp Expert for the month of Feb/97

Rs 1200/-

Witnessed Payment



Sign. of Witness



Xa *[Signature]* Srini

Sign. of Payee

Certified to be true



Advocate.

A. C. G. - 17

DEPARTMENT OF TELECOMMUNICATIONS

30-71-11

Anx-1w
81

The of 8-03-1997

Voucher No.

Received from SDOT/NMP

The sum of Rupees one thousand two hundred only.
Paid to Sai
On account of Casual Temp Assist
for the month of ~~Feb~~
March/97

No. 12001

Witnessed Payment

Sign. of Witness



R. S. Senoal

Sign. of Payee

Certified to be True

[Signature]

Advocate.

A.C.G.-17

Duplicate copy

DEPARTMENT OF TELECOMMUNICATIONS

72
Ann-1x
82

The of 9-4-1997

Voucher No.

Received from SDOT/Unif

The sum of Rupees One thousand two hundred only
Paid to Sri

On account of Casual temporary Typist
for the month of April/97

Rs. 1200/-

Witnessed Payment

Kan...


Sign. of Witness

Sign. of Paye

Sanitized to be True Copy

[Signature]
Advocate.

Duplicate copy - 32-73-

Anx-14

(M)

A. C. G.-17

DEPARTMENT OF TELECOMMUNICATIONS

The of 10-05-1997

Voucher No.

Received from SDOT/ Nuf

The sum of Rupees One thousand two hundred only

On account of Casual temporary typist for the month of may/97

Rs 1200/-

Witnessed Payment

Nuf (Signed)



Sign. of Witness

Sign. of Pay

Certified to be True

(Signature)

Advocate.

33-74-

Annex-12

84

Duplicate copy

A. C. G. - 17

DEPARTMENT OF TELECOMMUNICATIONS

The of 10-6-1967

Voucher No.

Received from S DCT / Nurf

The sum of Rupees One thousand two hundred only

On account of paid to Sr Casual temporary Typist for the month of June 1967

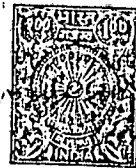
Rs 1200/-

Witnessed Payment

[Signature]

Sign. of Witness

[Signature]



Sign. of Payee

Certified to be True

Advocate.

34

75

Ann. 121
①

C. G.-17 Duplicate Copy
DEPARTMENT OF
TELECOMMUNICATIONS

The of 11-07-1997

Voucher No.

Received from SDUT/Nurp

The sum of Rupees One thousand two
hundred only,
On account of Paid to Sr.
Carned Temporary Typist
for the month of July/97
Rs. 1200/-

Witnessed Payment



Sign. of Witness

Sign. of Payee

Certified to be True Copy
By
Advocate.

A. C. G.—17

DEPARTMENT OF
TELECOMMUNICATIONS

The of 12-09-1907

Voucher No.

Received from S DOT / Nump

The sum of Rupees One thousand two
hundred only
Paid to Sri

On account of Casual temporary
Typist for the month of Sept/07

Rs 1200/-

Witnessed Payment

Sign. of Witness

Kan... Law



Sign. of Pay

Certified to be True Copy

[Signature]

Advocate.

Duplicate copy

37-78

Anx-124

88

A. C. G.—17

DEPARTMENT OF TELECOMMUNICATIONS

The of 11-10-1997

Voucher No.

Received from SDOT/Wup

The sum of Rupees One thousand two hundred only
paid to Rs

On account of Casual temporary Typist
for the month of Oct/97

Rs 1200/-

Witnessed Payment

Sign. of Witness



Signature of Payee

Sign. of Payee

Certified to be True

Signature of Advocate

App-1
25
6

DEPARTMENT OF
TELECOMMUNICATIONS

The of 10-11-1997

Voucher No.

Received from SDOT/Huf

The sum of Rupees One thousand two hundred and

On account of Casual Temporary Typist for the month of Nov/97

Rs. 1200/-

Witnessed Payment

Sign. of Witness



Sign. of Payee

Certified to be true
Advocate.

A.C. G.-17

Duplicate copy - 89-80

Ann-1' 26 00

DEPARTMENT OF TELECOMMUNICATIONS

The of 10-12-1997

Voucher No.

Received from SDOT/Wurf

The sum of Rupees One thousand two

*- Received only
Paid to Sr*

On account of Casual temporary Typist
for the month of Dec/97

Rs. _____

Witnessed Payment

Sign. of Witness



Xand... S... ..

Sign. of Payee

Certified to be True

Advocate.

Implicall copy

-40-

81-

Ann-1
27
a)

A. C. G.—17

DEPARTMENT OF
TELECOMMUNICATIONS

The of 11 - 01 - 1998

Voucher No.

Received from SDOT / Nimp

The sum of Rupees One thousand two
hundred only

On account of ^{paid to Sr. K. Maheshwari Service}
of ^{Annual temporary Typist}
for the month of January 1998

Rs. 1200/-

Witnessed Payment



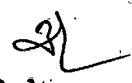
Sign. of Witness



Ka  r. de

Sign. of P

Certified to be True



Advocate.

-41-82

Ann-178
92

Duplicate copy

A. C. G.—17

DEPARTMENT OF
TELECOMMUNICATIONS

The of 10-02-1998

Voucher No.

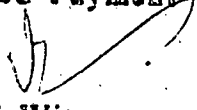
Received from SDOT/Nup

The sum of Rupees One thousand two
hundred only

On account of *kind to Sri Karmabeswar Sonu*
Casual temporary Typist
for the month of February/98

Rs. 1200/-

Witnessed Payment



Sign. of Witness



Kanaka Sonu

Sign. of Payee

Certified to be True



Advocate.

- 42 - 83 -

Ann - 7
29
93

A. C. G. - 17 *Kuplican Camp*
DEPARTMENT OF
TELECOMMUNICATIONS

The of 17-03-1998

Voucher No.

Received from SDOT/mup

The sum of Rupees One thousand two hundred only
Paid to Sri Kamal Kumar Senapati.
On account of Casual Temporary Ticket
for the month of March 1998

Rs. 1200/-

Witnessed Payment

Kam. Senapati



Sign. of Witness

Sign. of Payee

Certified to be True Copy

[Signature]

Advocate.

- 44-85-

Ann-I
Z
as

Duplicate copy

A. C. G.-17

DEPARTMENT OF
TELECOMMUNICATIONS

The of 10-5-1998

Voucher No.

Received from *Secy (A) MP*

The sum of Rupees *Five thousand*
three hundred only

On account of *paid to Sri Kamal Kumar*
General Temp. Agent
for the month of May 1998

No. *1200*

Witnessed Payment

Xama



Sign. of Witness

Sign. of Payee

Certified to be True Copy

[Signature]

Advocate.

45
Duplicate Copy - 86 -

Ann - I 2 12

96

A. C. G. - 17

DEPARTMENT OF
TELECOMMUNICATIONS

The of 11 - 6 - 1938

Voucher No.

Received from *Secy (C.M.P)*

The sum of Rupees *One thousand two hundred only.*

On account of *Paid to Sri Karmalchand Sarda, Casual Typ. Artist, for Christmas Bonus June 1938*

Rs. 1200/-

Witnessed Payment

Karmal



Sign. of Witness *[Signature]*

Sign. of Pay

Certified to be True Copy

[Signature]
Advocate

DEPARTMENT OF TELECOMMUNICATIONS

467-87

Ann-I 7'13

CPX

The of 10-07-1998

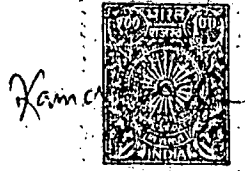
Voucher No.

Received from *Rajendra Singh*

The sum of Rupees *one thousand two hundred only*
On account of *General, Casual Camp*
Paid to Saji Ram Singh
Travelling for the month of July 1998

Rs. *1200/-*

Witnessed Payment



Sign. of Witness *[Signature]*

Sign. of Payee *[Signature]*

Certified to be True Copy

[Signature]

Advocate.

-47- 88

Anx-I 2 14 98

A. C. G.—17 *Implicit copy*
DEPARTMENT OF
TELECOMMUNICATIONS

The of 11-8-1998

Voucher No.

Received from *Scop NMP*

The sum of Rupees *Two thousand two hundred only*

On account of *Salary to Sri Kamakshya Prasad, Central Temp. Agent, for the month of Aug 98*

Rs. 2000/-

Witnessed Payment

Sign. of Witness

[Signature]



Kam...

Sign. of Payee

Certified to be True Copy

[Signature]

Advocate

Duplicate copy. - 48-89 - Annex 17 15 09

A. C. G.-17

DEPARTMENT OF TELECOMMUNICATIONS

The of 10-09-1998

Voucher No.

Received from SAOP SAOP

The sum of Rupees ^{Two thousand two} hundred and ^{one} hundred and ^{one} only.

On account of ^{paid to Sai Kamaladine Soodal} ^{of Calicut Temp. Expend -} for the month of Sep/98

Rs. 2200/-

Witnessed Payment

Kam...



Sign. of Witness

Sign. of Pay

Certified to be True Copy

d

Advocate.

Duplicate Copy 49-90 Apx-12 16

100

A. C. G.—17

DEPARTMENT OF TELECOMMUNICATIONS

The of 10-10-1998

Voucher No.

Received from S. S. S. S. S.

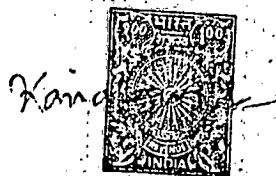
The sum of Rupees *one thousand two hundred only*

On account of *paid to Sai Kamalchand Sonawad of Central Emp. Typist for the month of Oct/98*

Rs. 1200/-

Witnessed Payment

Sign. of Witness



Kand

Sign. of Payee

Certified to be True Copy

[Signature]

Advocate

50-91
Duplicate copy

Annex-17 LT
101

A. C. G.-17

DEPARTMENT OF
TELECOMMUNICATIONS

The of 10-11-1998

Voucher No.

Received from S/O S/O MP

The sum of Rupees *Five thousand* ~~only~~

paid to Sri Govind Singh
On account of *Casual Temp. Engin.*
for the month of Nov/98

Rs. 1200/-

Witnessed Payment

Kam



Sign. of Witness

Sign. of P

Certified to be True Copy

A
Advocate.

DEPARTMENT OF TELECOMMUNICATIONS

The of 10-12-1998

Voucher No.

Received from SCOP/NMP

The sum of Rupees One thousand two hundred only.

Paid to Sri Kamalakar Sonowal
On account of Casual Temp. Typist.
for the month of Dec 98

Rs. 1200/-

Witnessed Payment

Sign. of Witness



Kamalakar Sonowal

Sign. of Payee

Certified to be True Copy

[Signature]
Advocate

103

Bharat Sanchar Nigam Limited
(A Govt. of India Enterprise)
Office of the Chief General Manager
Assam Circle, Guwahati - 7.

Dated at Guwahati, the 6th June, 2002.

No. Estt - 9/12/Pat II/93

To,

- 1-4. The G.M. Telecom,
Guwahati / Silchar / Dibrugarh / Jorhat.
- 5-7. The Telecom District Manager,
Bongaigaon / Tezpur / Nagaon.
- 8. The Director RTTC, Guwahati.
- 9. The CE, Telecom, Civil Circle, Guwahati.
- 10 - The CE, Telecom, Electrical Circle, Guwahati.
- 11. The DE, CTSD, Guwahati.
- 12. The DE, CTTC, Guwahati.

Subject: Conversion of Part Time Casual Labourers working for less than 4 hours per day into full time casual labourers - Left Out Cases.

Please find herewith BSNL, Corporate Office, New-Delhi letter No.269-30/2002- Pers IV dated 24.05.2002 on the above mentioned subject.

I am directed to request you to submit the required information in the enclosed proforma within 15th June, 2002 to the under-signed for submission of the compiled report to the HQ within the stipulated time.

Encls: N/A.

(Signature)
(B.C.Pal)
Asstt. Director Telecom. (List)

60/1/1021
12/06/02
Asstt. Director
12/06/02

Certified to be True Copy

(Signature)
Advocate.

11-JUN-2002 10:17

53-94 Annexure-II
104.01

BHARAT SANCHAR NIGAM LIMITED
OFFICE OF THE TELECOM DISTRICT MANAGER, TEZPUR-784001

No. N-38/CMP1/Vol-I/02-03/14

Dated at Tezpur the 14-06-2002

To,

The SDO
Aakhimpur

Subject: Conversion of Part Time Casual Labourers working for less than 4 hours
Per day into full time Casual Labourers - left Out Cases - reg.

Ref.: C.O. Guwahati letter no. Estt-9/12/Pt-II/93 Dated 6-6-02.

Please find enclosed herewith the letter no. on the subject cited above. In this connection, I am directed to request you to furnish the required information in the enclosed proforma along with documentary proof from the engagement date and a certificate on or before 19/06/2002 positively to the undersigned for submission, the same to Circle Office, Guwahati for further necessary action at their end.

Please treat this as MOST URGENT.

Enc's :- As above.

ATTN/6/0
S.D.E (HRD&VIO)
O/O TDM, Tezpur-I

-000-

Certified to be True Copy

Advocate.

Copy 7



Bharat Sanchar Nigam Limited
(A GOVT OF INDIA ENTERPRISE)

105

From :

S. D. O. (T) B. S. N. L.
North Lakhimpur-75

To: *The SDR (HRD & Vg)*

Dr. J. K. T. D. T. T. T.

No.

F-13/1-1/02-03/02

Dated at *mt th-19-06-02*

Subject: - *Termination of Post-ten
Contract labour working for less than
4 hrs. etc.*

*Ref:- your office letter No. X-33/CMP T/Not-1/
02-03/44 dt. 17-06-02.*

With reference to the above, kindly find
herewith a representation dt. 18-6-02 recd from
S. Kamalakar Sonawad, vill. Nalinchank P.O. Bignadi
with discharge; Assan along with certificate issued
by S. G. W. Sani, SSS, P.O. M. S. D. B. S. S. B. K.
Permit for work sub/pt. di. K. North 350,
at G. L. Sani, SSS P.O. M. D. T. L., dt. U.K. P. S. S. S. S.
at P. K. Sahu P.O. / etc.; for purpose of
necessary return at your end.

*Encl:- as above.
- (2) Sheets.*

[Signature]
S. D. O. (T) B. S. N. L.
North Lakhimpur-75

Certified to be True copy

[Signature]
Advocate.

Bharat Sanchar Nigam Limited
(A GOVT OF INDIA ENTERPRISE)

From: S. D. G. (M) B. B. D. A.
Genl. Manager
No. 13/11/1992-03/01

To: SDE (HRD S V/6)
The TDM/Te-2/10
Dated at 11/11/92

Subject: Conversion of part
time casual labourers
working for less than 1/2
month into full time casual
labourers left out cases -

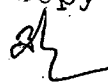
CC to Mr. D. S. D. No - Estt 9/12/P/1/
11/11/92 dtd - 6/6/92

With reference to the letter cited
above, please find R/O attached
and also find all the necessary documents
submitted in respect of the
labourers mentioned who were
working under SDC/1000
for the purpose of further necessary
action at your end please.

Yours faithfully,
S. D. G. (M) B. B. D. A.

S. D. G. (M) B. B. D. A.
Genl. Manager

Certified to be True Copy


Advocate.

PROFORMA --1

1. No. of part time casual labourers who have not been regularized.
2. Details of the same should be given in the following form.

Sl. No.	Name of Casual Labourers	Date of engagement	Reasons for not sending the case earlier	Remarks / other information
1				
(1)	Sri Ramadevudu	25/1/85		2 hrs P/day
	Sommal -	Jan to Dec/85		2 hrs P/day
		Jan to Dec		2 hrs P/day
		98		2 hrs P/day
		Jan to Dec		2 hrs P/day
		99		2 hrs P/day
		Jan to Dec		2 hrs P/day
		1/25/00		2 hrs P/day

Certificate of IFA and UGM

Certified that the above information is correct and figures given therein are final and there are part time casual labourers in the circle except those mentioned above.

Certified to be true

[Signature]

Advocate

Certified that Sri. Kannalabhai Sonar
S/O of Sri/Late Jai. Sonar
 Vill Katani chikh.....P.O. Bopani
 District. Lakhimpur..... Worked/has been working in
 the Telecommunications Department as a unauthorise casual labour under my
 control for (as a typist)

 works etc.

Details of working days are as follows .

- (1) Jan to Nov/95 — 251 days — 2 hrs — Per day —
- (2) Jan/96 to Dec/96 — 241 — 2 hrs. Per day —
- (3) Jan/97 to Dec/97 — 31 — 2 hrs — Per day —
- (4) Jan/98 to Dec/98 — 246 — 2 hrs — Per day —
- (5) Jan/99 to Dec/99 — 245 — 2 hrs — Per day —
- (6) Jan/2000 to Dec/2000 — 110 — 2 hrs — Per day —

I have seen him engaged as casual
 Typist - in this office since 1975 to
 Jan/2000 & payment was made under
 A.C.G-17

[Signature]
 SSS
 e/othu S.D.P./North Lakhimpur

Certified to be True Copy

[Signature]
 Advocate.

Certified that Sri. Kamla S. Nar. Sorawal

..... S/O Sri/Late J. S. Sorawal.....

Vill Nalane Chaur..... P.O. Bagevadi.....

District Lakhimpur..... work/has been working in

the Telecommunications Department as a casual labour under my

control for S. D. P. / work.....

works etc.

Details of working days are as follows .

- ① Nov / 95 - 251 days - 2 Hrs per day
- ② Dec / 96 - 241 " 2 Hrs "
- ③ Jan / 97 - 231 " 2 Hrs "
- ④ Jan / 98 - 245 " 2 Hrs "
- ⑤ Jan / 99 - 245 " 2 Hrs "
- ⑥ Jan / 2000 - 110 " 2 Hrs "

I have seen him engaged as
Casual Typist in this office since 1995 to
January 2000 & payment was made

Certified under Act-17

dh
Advocate.

S. S. V. (S. D. P. / work)
S. C. / 10/10/2000

certified that Mr. Kamadeewar Sonwal

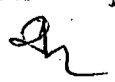
 Mr. Nalini Chakraborty
 District Lakhimpur work has been verified in
 the telecommunication department as casual labour under the
 control of SDO (P) Nalini

works etc.

Details of work done are as follows.

I have seen ^{engaged} him since 1995 as
 as a typist at SDO(P) office, N. Lakhimpur
 upto Jan/2000.


W. K. Katak
 (W. K. Katak)
 SDO(P)
 N. Lakhimpur

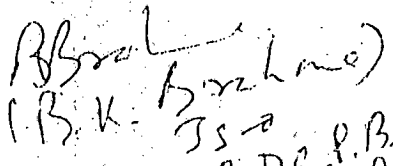
Certified to be True Copy

 Advocate.

certified that Sri. Kamalashankar Donsard...
 .../.../... Jiten Donsard...
 Vill .../.../... P.O. ...
 District .../.../... work/has been working in
 the Telecommunications Department as a casual labour under the
 control of ... S.D.O. (P.) ...
 ...
 works etc.

Details of working days are as follows .

I have seen him engaged as
 casual Typist in this office since
 1995 to Jan /2000 & Payment was
 made under AEG-17

Certified to be True Copy

 Advocate


 (B.K. Bhanu)
 J.S. ...
 O/o The S.D.O. P. Bhanu
 N.M.P.

Certified that Sri. Kamaleshwar Sreedhar

.....S/O Sri Late T. Venkateswaraiah

Vill Malore Chalk P.O. Boggerudi

District Lalleshpore work/has been working in

the Telecommunications Department as a casual labour under my

control for typist to help in office works

in S.D.O. office at my (at that time only) (Subdivision)

works etc.

Details of working days are as follows.

1. From 1975 to 2000 he has been partly working as typist since 1975 to 2000 to help in office works as part timer since then.

[Signature]
S.D.O.
S.D.O. D.D. T. BSNL
MMP

2. I, Sd/- Pradyot M. Sahu J.S.O. of the D.E.T. BSNL, Korwar have seen to work in several offices in several times since 1995 & the man certified above is often seen him to attend offices in good faith that in any way an objection may be achieved.

[Signature]
Pradyot M. Sahu J.S.O.
15-06-2001

Certified to be True Copy

[Signature]
Advocate.